BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI

Original Application No.120/2025(SZ)

Earlier Original Application No. 209/2025(PB)

Malta Chinni

…Applicant

V

1. **Central Pollution Control Board**
   Represented by Its Member Secretary
2. **Andhra Pradesh Pollution Control Borad**
   Represented by Its Member Secretary
3. **District Collector -cum- District Magistrate, Kakinada**
4. **Registrar of Companies, Andhra Pradesh**
5. **State Ground Water Authority, Andhra Pradesh**
6. **M/s. Avanti Frozen Foods Private Limited**
   Represented by its Director C Ramachandra Rao
   Yerravaram Village, 533435 Yeleshwaram Mandal,
   Kakinada District, Andhra Pradesh

…. Respondents

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Certified above are true copy of the original

Dated at Chennai on this 6th day of September 2025

Counsel for the 6th Respondent

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   Kakinada District, Andhra Pradesh

.... Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE 6th Respondent

I, C. Ramachandra Rao son of (Late) C.V. Ramana Rao, aged about 73 years, the Director of Avanti Frozen Foods Private Limited (AFFPL), having its office at Yerravaram Village, 533435 Yeleshwaram Mandal, Kakinada District, Andhra Pradesh, the 6th Respondent herein, having temporarily come down to Chennai, hereby solemnly affirm and sincerely state under oath as follows:

For AVANTI FROZEN FOODS PVT. LTD.
C. Ramachandra Rao
Director

1. I am the director and the authorised signatory of the 6th Respondent herein and am fully conversant with the facts and circumstances of the case. I am absolutely competent to swear to the contents of this affidavit.
2. I emphatically and unequivocally deny each and every allegation and averment contained in the Application, save those specifically admitted herein. The Applicant is put to the strictest proof of every assertion.
3. I state that Respondent No. 6 Company is a reputed company engaged in the processing and export of shrimps at it's unit located at SY No. 342, 360, 362, Yerravaram (Village), Yeleswaram (Mandal), East Godavari District, A.P., India, PIN-533435. The location of the unit is surrounded by East: Agircultural Lands, West: Agricultural Lands, North: Village Road and South: Agricultural Lands.
4. I state that initially, the unit site had total area of 22.95 acres upon which a built up of 4.0213 acres and roads, compound wall and parking area is about 1.07 acres. Thus, there is 17.855 acres of open land.
5. On 26.12.2015, the Joint Chief Environmental Engineer functioning under the Andhra Pradesh Pollution Control Board, i.e. the Respondent No. 2 herein above, granted the Consent Order to the Respondent No.6 Company for the establishment of its unit for manufacture of processed shrimp, tube ice and flake ice. This Consent Order required the Respondent No. 6 to comply with the following conditions:

For AVANTI FROZEN FOODS PVT. LTD.

Director

i. Create a setback of 25 meters from the edge of the Peddanapalli Village Road to boundary towards the northern direction.

ii. **Greenbelt creation:** The Resopndent No. 6 was mandated to develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area. (***Special Condition no. 27* of Consent Order dated 26.12.2015).**

iii. **Permitted Quantity of wastewater:** Based on the sanctioned production capacity, it was computed by the APPCB that there would be about 160 Kilo Litres per Day ("**KLD**") of wastewater for shrimp processing along with about 24 KLD of domestic wastewater. It was thus computed that in addition to the 17.855 acres of open land, the Respondent No.6 was required to lease additional 0.55 acres of land for ***mandatory utilization of treated wastewater for on land irrigation.***

iv. **Installation of ETP:** The Respondent No. 6 was mandated to install an "**Effluent Treatment Plant" or "ETP"** of adequate capacity to treat the generated wastewater.

v. **Utilisation of treated wastewater within the premises:** The treated effluents, including the wastewater is to be entirely utilized for gardening / irrigation ***within the premises. (Special Condition No. 9 of Consent Order dated 26.12.2015).*** It was specifically mandated

For AVANTI FROZEN FOODS PVT. LTD.

C. Ramachandra Rao

Director

that there shall be no discharge of any wastewater outside the unit premises.

vi. **Measurement of wastewater:** The Respondent No. 6 was mandated to install magnetic flow meters with totalizer facility for the ETP at the inlet and outlet of the said ETP to measure the quantity of wastewater routed through the ETP. ***(Special Condition No. 9 of Consent Order dated 26.12.2015)***

vii. **Air quality standards:** The Unit was required to comply with specific parameters for controlling air pollution such as:

1. the capacity of the boiler / furnace / kiln / DG set was limited to a particular KVA;
2. the stack height from ground level for such stack was prescribed.
3. The standard to be complied was SPM- 115 mg/Nm3

A copy of the Consent Order dated 26.12.2015 is enclosed as **Annexure A.**

6. On 26.04. 2017, the Respondent No. 2 APPCB categorized the Respondent No.6's unit under "Orange Category" and issued the Consent Order for operating the unit. This Consent Order for operating the unit provided the standards for effluents and air pollution control as follows:

For AVANTI FROZEN FOODS PVT. LTD.
G. Ramachandra Rao
Director

i. **Effluent Standards:**

Outlet No.	Parameter	Concentration in mg/l
1&2	pH	5.5-9.0
	TSS	100.0 mg/l
	Oil & Grease	10.0 mg/l
	BOD (3 days at 27 degrees C)	30.0 mg/l
	COD	250.0 mg/l

ii. **Air Pollution Standards:** It was mandated that the emissions shall not contain constituents in excess of SPM 115 mg/NM3 at the Chimneys.

It was further required that the Respondent No.6 shall comply with ambient air quality standards of PM10 outside the factory premises at the periphery of the industry. The standards for mentioned in the National Ambient Air Quality Standards CPCB Notification No. B-29016/20/90/PCI-I, dated 18.11.2009 was to be followed.

A copy of the Consent Order for operations dated. 26.04.017 is enclosed as *Annexure B.*

7. The Consent Order darted 26.04.2017 was renewed and amended by the "**Amendment for renewal Consent Order**" dated 06.05.2017 and the validity of the same was upto 31.03.2027. *(Annexure C)*

8. On 27.02.2020, the Respondent No. 2 issued its Consent Order increasing the production capacity to 50 tons per day of processed shrimp, 80 tonnes

For AVANTI FROZEN FOODS PVT. LTD.
G. Ramachandra Rao
Director

per day for tube ice and 110 tons per day of flake ice. Consequently, the wastewater generation was increased to 494 KLD. The Consent Order No. 6125/APPCB/ZO-VSP/KKD/CFE/2020 dated 27-02-2020 for or expansion of Processed Shrimps – 10 TPD (Total 50 TPD), Flake Ice – 20 TPD (Total 110 TPD) is enclosed as *Annexure D).*

9. On 16.06.2020, the Respondent No. 2 issued a Consent & Authorization letter where by the maximum daily discharge of effluents was increased to 469 KLD. The area for utilization of such treated wastewater was also increased and land of 13.8 acres was directed to be leased for such utilization. *(Annexure E)*

   With the above statutory permissions and after complying with all the mandated conditions, AFFPL began production in 2017 and has ever since conducted its operations in a scrupulous and compliant manner.

10. On 13.11.2024, the Respondent No. 2 issued a further Amendment for Consent to Operate (CTO) Order whereby the parameters and capacities of the Stack(s) such as non IBR diesel fired boiler was amended and expanded. Copy of the Consent Order No. 6125/APPCB/ZO-VSP/KKD/CTO/2024 dated 13.11.2024, sanctioning change in configuration of DG set capacities as 4 x 1010 KVA, stands enclosed as *Annexure F.*

For AVANTI FROZEN FOODS PVT. LTD.
G. Ramachandra Rao
Director

11. I state that during the time of granting of the aforesaid sanction, the answering Respondent has been subject to all necessary environmental scrutiny, and no issues whatsoever were pointed out by the relevant authorities. This alone exposes the hollowness of the Applicant's reckless claims.

12. I state that the Respondent has at all times diligently obtained every necessary approval from the Pollution Control Board and has never, at any point, violated any law, rule, or regulation. No such allegation has been made during the time of operation, by any authority whatsoever.

13. I state that regular checks have been conducted by the Respondent No.2 on the unit, as recently as in 10th March 2025, and report was issued on 17.03.2025. The said report is annexed as *Annexure G*.

14. The allegations in the complaint are therefore fanciful, farfetched, contrary to the established facts, reports and statutory checks of the Respondents and deserve to be dismissed with costs.

15. At the very threshold, it is submitted that the Applicant has approached this Hon'ble Tribunal with unclean hands, malicious intent, and a vindictive agenda. The Applicant, an ex-employee of the 6th Respondent from 12.05.2017 to 21.10.2019, was irregular and derelict in his duties, ultimately resigning voluntarily in 2019. In 2024, having sought re-employment and been rightfully denied, the Applicant, driven by spite and vengeance, has concocted this baseless Application. The proceeding is

For AVANTI FROZEN FOODS PVT. LTD.

C. Ramachandra

Director

nothing but a classic abuse of process, devoid of merit in law and fact. Copy of the screenshot of the Applicant's whatsapp message is enclosed as *Annexure H.*

16. I deny in the strongest possible terms the allegation in paragraph 1 that drinking water and air across "Mandalaie, Yelleswaram, Kirlampudi, Jaggampeta, and Prathipadu Mandals" are polluted due to the 6th Respondent. It is firstly submitted that "Mandalaei" seems to be a typographical error as there is no such mandal.

17. The Applicant does not state on what authority he represents all persons staying in the said mandals. The Applicant loosely states that there is "polluted air" due to the operations of the 6th Respondent. This allegation, even at the outset, cannot be true since the 6th Respondent, being engaged in the processing of shrimps, does not even discharge any smoke or gaseous emissions from its manufacturing units. This fact is enough to show the absurdity of the letter petition, which is filled with wild and unsubstantiated claims made with a deliberate intention to malign the 6th Respondent . No proof whatsoever of these wide-ranging allegations has been provided in the complaint, and the Applicant is put to strict proof of the same.

18. Insofar as paragraphs 2 and 3 are concerned, they are mere narration of immaterial facts and deserve no response. In paragraph 2, for instance, the Applicant gives a brief description of the Janjnavanthi River and its canals, and the persons living in those areas who depend on such canal water for

For AVANTI FROZEN FOODS PVT. LTD.

C. Ramchandra Rao

Director

their life and livelihood. It is important to state here that the 6th Respondent does not discharge any water from its units into any canals. All water from the 6th Respondent's Effluent Treatment Plant (ETP) is let out into a 77 acre green belt maintained by it, which absorbs all of the water discharged into it. On 06.07.2024, a notice was issued by the APPCB for non-maintaining of a register. In such notice itself, the APPCB mentioned that "*Whereas the Board officials inspected on 06.07.2024 and observed that there is no discharge of wastewater in Yeleru canal...*" This clearly shows that the mere allegation that there is discharge of water from the ETP into any canal or riverine system is baseless.

19. I vehemently deny the allegation in paragraph 3 that the 6th Respondent discharges untreated water into canals or causes air pollution. As stated above, the 6th Respondent has installed and operates a state-of-the-art effluent treatment plant ("ETP"). Treated water is exclusively utilized in its 77-acre green belt. No untreated water is discharged into any canal, let alone into a canal that is the lifeblood of the residents of the area. It is important to note that during the joint inspection on 05.08.2025 with the Committee set up under the order of the Principal Bench of this Hon'ble Tribunal, the Applicant was present. He was asked as to which canal he alleged the 6th Respondent allegedly discharged untreated or polluting effluents, and he was unable to point out any such canal. He also stated at such inspection that he had no evidence to support his allegations. On

For AVANTI FROZEN FOODS PVT. LTD.

G. Ramachandra

Director

18.08.2025, the 6th Respondent addressed a letter to the Environmental Engineer, APPCB, where all these facts were brought to his notice. The letter dated 18.08.2025 is annexed herewith as *Annexure I*.

20. As also stated clearly above, there are no emissions from the operations of the 6th Respondent whatsoever; the question of there being air pollution is illusory. The 6th Respondent operates diesel generator sets, which are operated within the prescribed regulatory framework. The Air Testing Report dated 12.12.2024, enclosed as *Annexure J*, demolishes the Applicant's frivolous assertion. It is important to note that this report is barely six months prior to the complaint. A mere perusal of the report shows that air samples were taken in various parts of the 6th Respondents premises, and all such places were found to be free of any air pollution whatsoever. It would not be out of place to mention that even a small town has worse air quality than the manufacturing unit of the 6th Respondent.

21. The Applicant, in his complaint also states that persons are suffering from the following diseases due to the air and water pollution caused by the 6th Respondent:

> *"(1) Fibrin purulent exudates on liver, heart and spleen,*
> *(2) Hemorhagic necrotic enteritis.*
> *(3) Congestion of lungs,*
> *(4) qufactive necrotic changes on liver*
> *(5) pseudomembrane formation on liver and heart and other ailments,"*

For AVANTI FROZEN FOODS PVT. LTD.

G. Ramachandra

Director

There is no medical evidence whatsoever to show that any of the above conditions are linked to air pollution at all. In fact, except for (4) above, none of the conditions are linked to water pollution either. A summary is given below:

Condition / Lesion	**Air Pollution Link**	**Water Pollution Link**	**Notes & Sources**
Fibrin-purulent exudates (liver, heart, spleen)	No	No	Infections/inflammation, not pollution (PMC)
Hemorrhagic necrotic enteritis	No	Not typical	Caused by Clostridium perfringens type C (PubMed)
Congestion of lungs	Indirect only	No	Pollution aggravates but does not directly cause (Asthma & Lung UK)
Ulcerative / necrotic changes in liver	Indirect (chronic PM2.5 → inflammation/fibrosis)	Possible (cyanotoxins e.g. microcystins → hepatotoxic necrosis)	Pollution worsens liver disease; cyanotoxins cause necrosis (EMJ Reviews, Microcystin data)

For AVANTI FROZEN FOODS

Director

Pseudomembrane formation (liver, heart)	No	No	Bacterial toxins/infections, not pollution

This itself shows that the allegations made in the complaint are arbitrary and malicious.

22. Furthermore, the 6th Respondent has installed an Online Continuous Effluent Quality Monitoring System (OCEQMS), seamlessly integrated with the APPCB website, ensuring real-time transparency and compliance. Sample Real-Time Data Acquisition and Monitoring records for 24.06.2025 are annexed as *Annexure K* to show how the system operates. The system takes repeated readings at various points in a day, of water discharged from the 6th Respondent's ETP, and collates the same. In the annexed sample report, 34 readings have been taken in the space of 9 hours. This shows the rigour of monitoring that the 6th Respondent is subject to. This report captures the following data points: Chemical Oxygen Demand (COD), Biochemical Oxygen Demand (BOD), Total Suspended Solids (TSS) and pH. The values in the sample report clearly suggest that all discharge is well within the limits prescribed under law. COD value is around 41 mg/l, whereas the prescribed limit is 250 mg/l. The BOD value is 14.61mg/l whereas the prescribed limit is 30 mg/l. The TSS value is 10.77mg/l, whereas the limit is 100 mg/l. The pH is about 7.61 whereas the

For AVANTI FROZEN FOODS PVT. LTD.

B. Ramachandra

Director

limit is 9.0. The 6th Respondent is willing to produce any other day's Real-Time Data Acquisition and Monitoring records as may be required by the Hon'ble Tribunal, to prove its *bona fides.*

23. I categorically deny the falsehoods contained in paragraphs 5 and 6. The allegation that water has "organic content", a "pungent smell", or "affects agriculture" is a figment of imagination. The Applicant does not even claim to be an affected farmer, and has provided no proof whatsoever of the other allegations made in such paragraph. The allegations are also meaningless for a variety of reasons. All water has "organic content", but pollution from an excess of biodegradable organic matter is tested using the Biochenical Oxygen Demand ("BOD") of the treated water, which is measured in mg/l. As stated above, the Real-Time Monitoring System of the 6th Respondent does monitor BOD. Reports of the month of March 2025 is annexed herewith as *Annexure L.* These show that the level of BOD has never exceeded the prescribed statutory limits. The APPCB has never raised a red flag or taken any action against the 6th Respondent for violation of the same either. The term "pungent smell" is vague, and the allegation is, in any case, denied. The question of the discharged water affecting agriculture does not arise since all the water is only let into the 6th Respondent's own 77-acre green belt where it is absorbed and recycled.

24. The Applicant relies on a supposed lab report prepared by "Industrial Consultancy Services, JNTU, Kakinada". It is first submitted that the

For AVANTI FROZEN FOODS PVT. LTD.

B. Ramachandra

Director

JNTU in Kakinada does not have any department called "Industrial Consultancy Services" whatsoever. Such a Department seems to exist only in JNTU, Anantapur. The so-called lab report relied upon is therefore fabricated, concocted, and bereft of credibility. In any case, a copy of the alleged lab report has not been shared with the 6th Respondent and the 6th Respondent reserves its right to file a response to the report if it is shared. From the Applicant's complaint, it seems that the Report merely suggests that the water is *"not suitable for drinking or other domestic purposes with reference to the Standards of Drinking Water as per IS 10.500-2012"*. The standard IS 10.500-2012 under the heading "Scope" clearly mentions: "*This standard prescribes the requirements and the methods of sampling and test for drinking water.*" Further, paragraph 3.1 of the standard states:

> *"3.1 Drinking Water — Drinking water is water intended for human consumption for drinking and cooking purposes from any source. It includes water (treated or untreated) <u>supplied by any means for human consumption</u>."* [emphasis added]

25. It is obvious that this standard only applies to water <u>supplied</u> for the purpose of drinking, and not water released from a manufacturing unit. The standards for the quality of water discharged from a manufacturing unit are prescribed under the Water Act, and regulations made thereunder. The BIS standards do not apply to it at all. As stated repeatedly, the 6th Respondent does not discharge any water into any canal whatsoever. Even if it assumed that any water is let out into any water canals, the limits mentioned under

For AVANTI FROZEN FOODS PVT. LTD.

B. Ramachandra

Director

IS 10.500-2012 do not apply to such water at all. The "Test Report", therefore, compares apples with oranges and cannot be relied upon.

26. The Applicant, then seeks to make another absurd allegation, that: "*Further it came to light that due to leaving of the polluted water and air, the polluted water is going deep in to the earth layers which also causing damage to the crops in not yielding good yields of crop every year consequently the farmers are sustaining huge loss in their agriculture works*". This allegation is absurd since the wastewater is treated at the ETP installed at the unit as per the parameters and protocols mandated by the Respondent Nos.1 & 2. Moreover, this treated wastewater is utilized ***entirely*** for on land irrigation of the Respondent No.6's unit premises. Thus, no treated wastewater is released / utilized for there to be water seepage into earth layers and damage to crops of other farmers.

27. Without prejudice, it is further submitted that no data on lowering of crop yield has been found. While mandal-level crop yield data is not publicly available, through dataful.in, which has district-level data upto year 2022-23, it is seen that crop data for the three years from 2020-21 to 2022-23 for Kakinada District shows a stable yield. The 6th Respondent has examined the data for rice, and the yield is stable at 3.6 tonnes/ha for all three years. The yield of groundnut has remained around 1.8-20 t/ha, maize around 4.1 t/ha, and cotton between 0.4-0.5 t/ha. The Respondent No.6 craves leave

For AVANTI FROZEN FOODS PVT. LTD.

G. Ramachandra

Director

to produce and rely upon documents in relation to the aforesaid. The Applicant is put to strict proof of his *contra* submission.

28. I vehemently deny paragraphs 7 to 10 and condemn the Applicant's insinuation that the 6th Respondent is attempting to manipulate reports. Apart from making a bald allegation, the Applicant has not provided any evidence for the same. The entire Application is nothing but a malicious narrative devoid of a shred of evidence. It is an attempt to misuse the jurisdiction of this Hon'ble Tribunal by presenting lies under the garb of litigation. The Applicant has, with full knowledge, sought to mislead this Hon'ble Tribunal, and thus stands exposed.

29. The Principal Bench of this Hon'ble Tribunal, on 28.05.2025, had passed an order directing Joint Committee comprising of officers duly authorised by Member Secretary, CPCB, Member Secretary, APPCB and District Collector cum District Magistrate, Kakinada, to conduct an enquiry and file a report before the Southern Bench of this Tribunal. The Committee so set up, conducted an inspection on 05.08.2025 in the presence of the Applicant. The Applicant, as stated above, was not able to present any evidence with any amount of confidence. It is clear that this entire litigation is a misadventure stemming from personal vendetta and deserves to be dismissed as such.

30. The 6th Respondent states that since the Principal Bench itself stated that it does not have the jurisdiction to conduct this proceeding, it ought not to

For AVANTI FROZEN FOODS PVT. LTD.

G. Ramachandra

Director

have passed an order setting up the Committee in question. The 6th Respondent reserves its right to challenge the jurisdiction of the Principal Bench to pass this order, if necessary. At the same time, the 6th Respondent states that since it is a law abiding operation, it is not fighting shy of facing an enquiry or the results of an unbiased report.

31. The 6th Respondent also reserves the right to file a detailed reply on receipt of the report to be filed as per order dated 28.05.2025.

Prayer

In view of the foregoing, it is humbly but firmly submitted that this Hon'ble Tribunal be pleased to dismiss Original Application No. 120/2025 (SZ) as utterly frivolous, vexatious, and an abuse of process; to impose exemplary costs upon the Applicant for his mala fide conduct; and to pass such further orders as this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case, and this render justice.

For AVANTI FROZEN FOODS PVT. LTD.

G. Ramchandra

Director

Solemnly affirmed at

on this Day of

signed his name in my presence

BEFORE ME

ADVOCATE

VERIFICATION

I, C. Ramachandra Rao son of (Late) C.V. Ramana Rao, aged about 73 years, the Director of Respondent No 6, having presently come down to Chennai temporarily, do hereby verify the contents of the Paragraph 1 to 31 of this counter affidavit are true to the best of my knowledge and belief.

Verified at on this day of September 2025 For AVANTI FROZEN FOODS PVT. LTD.

C. Ramachandra

Director

DEPONENT

19 ANNEXURE - A

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE: VISAKHAPATNAM

B.Madhusudana Raav, M.E., LL.B.,
Joint Chief Environmental Engineer

39-33-20/4/1,
Madhavadhara Vuda Colony, Visakhapatnam
Phone: 2719480, Fax: 2719380
Email: vsp.zo.jcee@pcb.ap.gov.in

BY REGD. POST WITH ACK. DUE

CONSENT ORDER FOR ESTABLISHMENT

Order No.6125-KKD/APPCB/ZO-VSP/CFE/2015 **Date:26.12.2015**

Sub: APPCB – ZO - VSP – CONSENT FOR ESTABLISHMENT (CFE) – M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District – Consent for Establishment of the Board under Sec.25 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:
1. Industry's CFE application received through single desk on 10.12.2015 at APPCB, Regional Office, Kakinada.
2. APPCB, Regional Office, Kakinada verification report dt.14.12.2015, received by Zonal Office, Visakhapatnam on 15.12.2015.
3. CFE Committee meeting held on 26.12.2015 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. In the reference 1st cited an application was submitted to the Board seeking Consent for Establishment (CFE) to carryout following activity as mentioned below, with a project cost of **Rs. 60,00,00,000/- (Rupees sixty crores only).**

SNo.	Name of the Product	Proposed Capacity
1.	Processed Shrimp	40 TPD
2.	Tube Ice	80 TPD
3.	Flake Ice	90 TPD

2. As per the application, the above activity is to be located at R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District.

3. The above site was inspected by the Environmental Engineer, Regional Office, Kakinada, A.P Pollution Control Board on 11.12.2015 and found that the industry is surrounded by East: Agricultural lands; West: Agricultural lands; North: Village Road; South: Agricultural lands.

4. The Board, after careful scrutiny of the application, verification report of Regional Officer, Kakinada, recommendation by the CFE committee meeting held on 26.12.2015 at APPCB, Zonal Office, Visakhapatnam, hereby issues CONSENT FOR ESTABLISHMENT to your unit / activity Under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued to manufacture the products as mentioned at para (1) only.

5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

JOINT CHIEF ENVIRONMENTAL ENGINEER
26/12/15

Encl: Schedules "A & B".

To
M/s. Avanti Frozen Foods Private Limited,
C/o. Sri Alluri Indra Kumar,
D.No.6-36-658, G-2, Concorde Apartments,
Somajiguda, Hyderabad – 500 082
Email: avantiho@avantifoeds.com

Copy to Commissioner of Industries, Chirag Ali lane, Abids, Hyderabad for information.
Copy to Environmental Engineer, Regional Office, Kakinada for information and necessary action.
Copy to General Manager, District Industries Center, Kakinada for information.

SCHEDULE - A

1. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
   a. Industrial cooling.
   b. Domestic purposes.
   c. Processing whereby water gets polluted and pollutants are easily bio-degradable.
2. The industry shall provide a minimum stack height (H) to the DG sets as per the following formula.

   H = h + 0.2 SQRT (KVA)

   KVA = Total generation capacity, h = Height of building where DG Set is installed.
3. The generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.
4. The industry shall install and commission appropriate control and ventilation system for controlling the air pollution.
5. The indsury shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.
6. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas. The applicant shall maintain good house keeping both within the factory and in the premises. All pipe valves, sewers, and drains shall be leak proof.
7. The solid waste arising in the premises shall be properly collected and disposed off.
8. There shall not be any perceptible odour outside the industry's premises.
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. The proponent shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.
11. The applicant shall obtain Consents for operation regularly from APPCB, as required Under Sec. 25/26 of the Water (P&C of P) Act, 1974 and Under Sec. 21/22 of the Air (P&C of P) Act, 1981, for operation of the industry, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
12. The applicant shall comply with and carryout conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the consent order.
13. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec. 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21 (4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
14. The applicant shall exhibit the consent of the Board in the factory premises at a conspicuous place for the information of the inspecting officers of different departments.
15. Andhra Pradesh Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this Order. Also the Board reserves the right to withdraw the CFE without any prejudice/ notice on receiving any complaints by the Board regarding Environmental Pollution problems caused by the industry.
16. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
17. Rain Water Harvesting (RWH) structure (s) shall be established on the plant site so that the ground water is recharged by the storm water.
18. The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.
19. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water

rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

20. This order is valid for a period of 5 years from the date of issue.

SCHEDULE – B

Committee recommendations: The consent for establishment committee in its meeting held on 26.12.2015 examined the CFE application and the report submitted by EE, RO, Kakinada. The committee observed that the industry proposes to establish Shrimp Processing unit. The committee also observed that Peddanapalli Village road is existing towards northern direction. The committee noted that as per the transportation guidelines, the distance between the boundary of the industry and the edge of the village road shall be 25 meters. The committee recommended that the industry shall submit i) An undertaking on Rs. 100/- non judicial stamp paper stating that the industry shall maintain 25 meters setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction and no construction activity shall be taken up within the setback distance of 25 meters. The industry shall develop greenbelt in the setback distance with tall growing trees with wide leaf area ii) Revised site plan with duly marking 25 mtrs setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction. The committee also observed that the proposed industry is a shrimp processing unit – 40 TPD in addition to tube ice – 80 TPD and flake ice – 90 TPD. The industry submitted water consumption and wastewater generation quantities are in lower side, whereas the ususal wastewater generation will be 4 KLD for 1 ton of shrimp processing. Accordingly the process & wash and boiler blow down water generation for 40 TPD shrimp will be 160 KLD in addition to domestic wastewater of 24.0 KLD. The industry has total area of 22.95 acres and proposes to have a built up of 4.0213 acres and roads, compound wall and parking area is 1.0737 acres. The industry is left with 17.855 acres of open land. The village road is located on the northern side which has a total length of 382.55 mts and as per the guidelines the industry need to leave 9563.75 sq.mts (2.36 acres) of land towards northern side to comply with the transportation guidelines. As per the guidelines, the industry requires 18.4 acres land for utilization of treated wastewater for onland irrigation. The industry is left with 17.855 acres of open land which includes 2.36 acres of land which is supposed to leave 25 mtrs distance from the edge of the village road to boundary of the industry towards northern side to comply with the transportation guidelines. The industry has to submit additional land of 0.55 acres registered / notary lease document for utilization of treated wastewater for onland irrigation in addition to 17.855 acres land. The committee further observed that the industry proposes for construction of ETP for treatment of wastewater with designed capacity of 150 KLD which is not sufficient to treat the 160 KLD process & wash and boiler blow down wastewater to meet the surface water standards. The committee recommended that the industry shall submit additional land of 0.55 acres registered / notary lease document for utilization of treated wastewater for onland irrigation in addition to 17.855 acres land and also recommened that the proposed ETP shall be redesign to treat the 160 KLD of wastewater to meet the inland surface water standards and also recommended to provide STP to treat the domestic wastewater for utilization of treated waste water for onland irrigation. After detailed discussion, the committee recommended to issue CFE order to the industry with following conditions.

Special Conditions:

1. The industry shall submit an undertaking on Rs. 100/- non judicial stamp paper stating that the industry shall maintain 25 meters setback distance from the edge of the Peddanapalli Village road to boundary of the industry towards northern direction. No construction activity shall be taken up within the setback distance of 25 meters and shall develop greenbelt in the setback distance with tall growing trees with wide leaf area, **by 17.01.2016, failing which the CFE issued will be cancelled.**

2. **The industry shall submit additional 0.55 acres land of registered / notary lease document for utilization of treated wastewater 160KLD for onland irrigation in addition to vacant land of 17.855 acres to the Board by 17.03.2016,failing which the CFE expansion order issued will be cancelled.**

3. The industry shall properly collect the process & wash and cooling blow down wastewater of 160 KLD, treat the wastewater in the re-designed ETP and the treated waste water shall be used on land for irrigation duly meeting the surface water standards stipulated.

4. The industry shall properly collect the domestic wastewater of 24.0 KLD, treat the wastewater in the STP and the treated domestic waste water shall be used on land for irrigation duly meeting the standards stipulated.,

5. The proponent shall report progress on implementation of the project to this office and A.P.Pollution Control Board, Regional Office, Kakinada regularly.

6. The source of water is on site Bore well and the maximum permitted water consumption shall not exceed the following quantities:

S.No.	Purpose	Quantity
1	Process & Wash	167.0 KLD
2	Boiler feed	10.0 KLD
3	Domestic	30.0 KLD
	Total	207.0 KLD

7. The maximum wastewater generation shall not exceed the following:

S. No.	Effluent Source	Quantity
1.	Process & Wash	159.0 KLD
2.	Boiler blow down	1.0 KLD
3.	Domestic	24.0 KLD
	Total	184.0 KLD

Effluent Source	Treatment Facility	Mode of Disposal	Limiting Standards
Process & Wash (159 KLD)& Boiler blow down(1.0 KLD) – 160.0 KLD	Bar Screen Chamber, Equalization/Neutralization tank, Flash Mixer, Collection tank, Primary Clarifier, Aeration tank, Secondary Clarifier, Sludge Drying beds, Sand filter, Activated Carbon filter.	Shall be treated in ETP, after treatment the treated wastewater shall be utilized for on land for irrigation within the premises.	pH - 5.5 - 9.0, TSS - 100.0 mg /l, BOD(3 days at 270 C) - 30.0 mg /l and Oil & Grease - 10.0 mg /l
Domestic – 24.0 KLD	STP	Shall be treated in STP, after treatment the treated wastewater shall be utilized for on land for irrigation within the premises.	pH - 5.5 - 9.0, TSS - 200.0 mg /l, BOD(3 days at 270 C) – 100.0 mg /l and Oil & Grease - 10.0 mg /l

8. The effluents shall be treated to the onland for irrigation standards, stipulated under Environment(Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422(E) dt. 19.05.1993 and its amendments thereof.

9. The industry shall construct and Commission Effluent Treatment Plant (ETP) as proposed along with the commissioning of the industry and shall use the treated effluents on land for gardening / irrigation within the premises. All the units of the ETP shall be impervious to prevent ground water pollution.

10. The industry shall construct and Commission Sewage Treatment Plant (STP) along with the commissioning of the industry and shall use the treated domestic wastewater on land for gardening / irrigation within the premises. All the units of the ETP shall be impervious to prevent ground water pollution.

11. The industry shall install a separate energy meter for the ETP and STP and maintain log registers to record the energy meter readings pertaining to the operation of the ETP and STP.

12. The industry shall provide magnetic flow meters with totalizer facility for the ETP and STP at inlet and outlet of ETP and STP to measure quantity of wastewater routed through the ETP and STP.

13. The industry shall provide magnetic flow meter with totalizer for measuring the actual quantity of water consumption.

14. The industry shall not discharge any waste water outside the industry premises under any circumstances.

15. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in $\mu g/m^3$
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($PM_{2.5}$)	60
3	SO_2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

16. The industry shall comply with the following for controlling air pollution.

S. No	Details of Stack	Stack – I	Stack – II
a)	Attached to:	DG Set	
b)	Capacity of Boiler/ Furnace / Kiln/ Incinerator / D.G.Set/ Others	2 x 1000 KVA	2 x 500 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Diesel	
d)	Stack height from GL	H = h + 0.2 SQRT (KVA) KVA = Total generation capacity, h = Height of building where DG Set is installed	
e)	Details of Air Pollution Control Equipment:	silencer with acoustic enclosure	
f)	Standards to be complied	SPM – 115 mg/Nm^3	

17. A sampling port with removable dummy of not less than 15 cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.

18. The Generator shall be installed in a closed area with a silencer and suitable noise absorption systems. The ambient noise level shall not exceed 75 dB(A) during day time and 70 dB(A) during night time measured from a distance of 5mtrs from the DG Set.

19. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

20. The industry shall take appropriate measures to ensure that the ground level concentrations shall comply with revised National Ambient Quality Norms notified by MoE&F, GoI on 16.11.2009.

21. The Solid wastes generated shall not exceed the following breakup quantities:

SNo.	Solid Waste generated	Hazardous / as defined under HWM Rules, 2008.	Method of Disposal
1.	Used Oil - 200 LPA	5.1 of Schedule – I	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil
2.	Used lead acid batteries – 10 Nos/annum	22.1 of Schedule - IV	Shall be authorized agencies / return to manufacturer.
3.	Shell Waste - 12 TPD	Non-Hazardous	Shall be disposed to chitin manufacturers.
4.	ETP Sludge - 15 Kg/day	Non-Hazardous	Shall be used as manure

22. The solid waste i.e. shrimp head and shell shall be stored in a cold room till its disposal to Chitin manufacturing units. It shall be transported in closed vehicles only to Chitin units.

23. The industry shall have minimum of 2 days storage capacity of treated wastewater for storing the treated wastewater during rainy seasons.

24. The industry shall take proper precautions for safe handling of Ammonia and awareness to be given to the workers.

25. The industry shall not cause any air / odour pollution problems in the surrounding environment.
26. The industry shall implement all required measures for not causing smell nuisance to the nearby habitation.
27. The industry shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
28. The industry shall maintain good house-keeping & maintain proper records for hazardous waste stated in the authorization.
29. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and their amendments issued thereof.
30. The industry shall not manufacture any extra products or extra capacities without prior approval of the Board.
31. The industry shall not take up trial production with out obtaining Consent for Operation (CFO) of the Board
32. The industry shall comply with all the directions issued by the Board from time to time.
33. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
34. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.

JOINT CHIEF ENVIRONMENTAL ENGINEER

26/12/15

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363,
Yerravaram Village, Yeleswaram Mandal,
East Godavari District

ANNEXURE - B

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 2719380

ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER
BY REGISTERED POST WITH ACKNOWLEDGEMENT DUE

Consent Order No:6125/APPCB/ZO-VSP/KKD/CFO/W&A/2017-189 Date:26.04.2017

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1	Process & Washings	159.0 KLD	After treatment in the ETP, the treated wastewater shall be used for onland irrigation within the premises.
2	Boiler blow down	1.0 KLD	
3	Domestic	24.0 KLD	Septic Tank followed by soak pit

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m^3/hr)
1.	Attached to non IBR diesel fired boiler of capacity - 2 X 850 kg/hr	----
2.	Attached to DG Sets of capacities 2 x 1000 KVA & 2 x 500 KVA	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

- **HAZARDOUS WASTES WITH RECYCLING OPTION:**

Sl. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1.	Used Oil	5.1 of Schedule – I	200 LPA	Shall be sent to authorized Re-Processors / Re-Cyclers of waste oil

This consent order is valid for the following products along with quantities indicated only:

S.No.	Products	Quantity
1.	Processed Shrimp	40 TPD
2.	Tube Ice	80 TPD
3.	Flake Ice	90 TPD

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of consent & Hazardous Waste Authorization shall be valid for a period ending with the **31.03.2018**.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Joint Chief Environmental Engineer
A.P. POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

To,
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The industry should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The industry shall file the water cess returns in Form-I as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per the assessment orders as and when issued by Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The industry shall comply the following effluent standards based on the disposal points permitted:

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27^0 C)	30.0 mg /l
	COD	250.0 mg /l

2. The source of water being ground water / bore well. The following is the permitted water consumption:

S No.	Purpose	Quantity
1	Process & Washings	167.0 KLD
2	Boiler feed	10.0 KLD
3	Domestic	30.0 KLD
	Total	**207.0 KLD**

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above for Cess assessment purpose.

AIR POLLUTION:

3. The emissions shall not contain constituents in excess of the prescribed limits mentioned below:

Chimney No.	Parameter	Emission Standards
1 & 2	SPM	115 mg/Nm^3

4. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m3; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m3; SO2 - 80 μg/ m3; NOx - 80 μg/m3, outside the factory premises at the periphery of the industry.

   Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

   Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
   Night time (10 PM to 6 AM) - 70 dB (A)

5. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

GENERAL:

6. The industry shall not go for the production till the installation and commissioning of the ETP is completed.
7. The industry shall provide 2 days lined storage capacity for treated effluents before utilizing for onland for irrigation.
8. The industry shall provide digital flow meters with totalizer facility for measuring the actual quantity of water consumption and for the ETP at inlet and outlet to measure quantity of effluent routed through the ETP and maintain log registers for the same.
9. The industry shall maintain separate energy meter for the ETP & air pollution control equipment (APCE) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP & APCE.
10. The industry shall provide acoustic enclosures to the DG set, within one month.
11. The industry shall not discharge treated/untreated effluents outside the industry premises under any circumstances.
12. The industry shall not cause any air pollution / dust nuisance to the surrounding environment.
13. The industry shall take all necessary measures to control the odour nuisance to the surroundings.
14. The industry shall implement all required measures for not causing smell nuisance to the nearby habitation.

15. The solid waste i.e. shrimp head and shell, shall be stored in a cold room till its disposal to Chitin manufacturing units. It shall be transported in closed vehicles only to Chitin manufacturing units.

16. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:

    a. Daily production details.

    b. Quantity of Effluents generated, treated, recycled/reused and disposed.

    c. Log Books for pollution control systems.

    d. Characteristics of effluents and emissions.

    e. Hazardous/non hazardous solid waste generated and disposed.

    f. Inspection book.

    g. Manifest copies of effluents / hazardous waste.

17. The industry shall dispose solid waste (NON HAZARDOUS) as follows

SNo.	Name of the Solid Waste	Quantity	Disposal
1.	Shell Waste	12 TPD	Shall be disposed to Chitin manufacturing units.
2.	ETP Sludge	15 Kg/day	Shall be used as manure

18. The industry shall maintain good housekeeping with-in the premises.

19. The industry shall develop green belt in all the vacant places. In future, excess green belt over and above 33 % of total area can be utilized for industrial activity as per requirement of industry. In any case, the minimum greenbelt shall be 33% of the total area.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.

2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.

3. The industry shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.

4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.

5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District

31 ANNEXURE C

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.

Ph : 0891-2719380

BY REGD. POST WITH ACK. DUE

AMENDMENT FOR RENEWAL CONSENT ORDER

Order No.6125-KKD/APPCB/ZO-VSP/CFO/2017- 243 **Date:06.05.2017**

Sub: APPCB – ZO, VISAKHAPATNAM – M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District - under Sec.25/26 of Water (Prevention and Control of Pollution) Act, 1974 and under Sec.21/22 of Air (Prevention and Control of Pollution) Act, 1981 – **Amendment - Issued** – Reg.

Ref: 1) Consent Order No: 6125/APPCB/ZO-VSP/KKD/CFO/W&A/2017- Date:26.04.2017.

2) Industry's request dated:02.05.2017 received by Zonal Office, Visakhapatnam on 03.05.2017 for amendment of validity period of CFO issued by the Board.

* * *

1. The Board vide reference 1st cited issued CFO Order to M/s. Avanti Frozen Foods Private Limited, R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village, Yeleswaram Mandal, East Godavari District for the production of Processed Shrimp - 40 TPD, Tube Ice - 80 TPD & Flake Ice - 90 TPD which is valid upto 31.03.2018.
2. The industry paid CFO fee for a period of 10 years i.e., upto 31.03.2027, but the Board vide reference 1st cited issued CFO renewal Order to the industry with a validity upto 31.03.2018 only due to typographical error.
3. The industry vide reference 2nd cited, requested the Board to extend the validity period in the CFO order dated: 26.04.2017 for 10 years i.e., upto 31.03.2027.
4. On examining the request of the industry, the Board hereby issues the following amendment.

   Amendment:

   The validity in the renewal CFO order dated: 26.04.2017 is amended from 31.03.2018 to 31.03.2027.
5. All other conditions stipulated in the original Consent for Operation order issued vide reference 1st cited remain same.

JOINT CHIEF ENVIRONMENTAL ENGINEER

Joint Chief Environmental Engineer
A.P.POLLUTION CONTROL BOARD
ZONAL OFFICE
VISAKHAPATNAM

To
M/s. Avanti Frozen Foods Private Limited,
R.Sy.No.342, 349, 360, 362 & 363, Yerravaram Village,
Yeleswaram Mandal, East Godavari District

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ANNEXURE D

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
D.No.39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph No :0891- 2719380

CONSENT ORDER FOR ESTABLISHMENT FOR EXPANSION

Order No. 6125/APPCB/ZO-VSP/KKD/CFE/2020 **Date: 27.02.2020**

Sub: APPCB – ZO – VSP – CONSENT FOR ESTABLISHMENT (CFE) For EXPANSION – **M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** – Consent for Establishment of the Board under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 – Issued – Reg.

Ref:
1. CFO Order No. 6125-KKD/APPCB/ZO-VSP/CFO/2017-243, dated 06.05.2017
2. Industry's CFE (expansion) application received at Regional Office, Kakinada on 08.02.2020 through OCMMS.
3. RO's inspection report received at ZO, Visakhapatnam on 17.02.2020.
4. CFE Committee meeting held on 24.02.2020 at APPCB, Zonal Office, Visakhapatnam.

***

1. The Board vide ref. 1st cited issued CFO to M/s. Avanti Frozen Foods Private. Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District for a period upto 31.03.2027 for producing the following products.

S. No.	Name of the Products and By-Products	Capacity as per CFO order dated 26.04.2017
1.	Processed Shrimp	40 Tons/Day
2.	Tube Ice	80 Tons/Day
3.	Flake Ice	90 Tons/Day

2. M/s. Avanti Frozen Foods Private. Limited, submitted an application to the Board vide ref. 2nd cited seeking Consent for Establishment (CFE) Expansion to produce the additional products with installed capacities as mentioned below, with a proposed additional project cost of Rs.41.10 crores (Rupees forty one crores and ten lakhs only).

S. No.	Name of the Products	Existing Quantity as per CFO order dated 26.04.2017	Proposed Expansion	Total Quantity after Expansion
1	Processed Shrimp	40 Tons/Day	10 Tons/Day	50 Tons/Day
2	Tube Ice	80 Tons/Day	---	80 Tons/Day
3.	Flake Ice	90 Tons/Day	20 Tons/Day	110 Tons/Day

3. As per the application, the above activity is to be located in the existing premises of the industry at **R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** in an area of **43.54Acres.**

4. The above site was inspected by the Assistant Environmental Engineer, A.P Pollution Control Board, Regional Office, Kakinada on 15.02.2020 and found that the industry is surrounded by **East:** Agricultural lands; **West:** Agricultural lands; **North:** Village Road and **South:** Agricultural lands.

5. The Board, after careful scrutiny of the application, verification report of Regional Office, Kakinada and recommendation by the CFE Committee hereby issue CONSENT FOR ESTABLISHMENT (EXPANSION) to the industry, under Section 25 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention and Control of Pollution) Act, 1981 and the rules made there under. This Order is issued to manufacture the products mentioned at para (2) only.

6. This Consent Order issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.

7. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

8. **This order is valid for a period of 7 years from the date of issue.**

Rajendra Reddy Thuraka

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Date: 2020.02.27 12:17:06 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules "A & B".

To
M/s. Avanti Frozen Foods Private Limited,
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

SCHEDULE – A

1) Progress on implementation of the project shall be reported to the concerned Regional Office, A.P. Pollution Control Board once in six months.

2) Separate energy meters shall be provided for Effluent Treatment Plant (ETP) and Air Pollution Control equipments to record energy consumed.

3) The proponent shall obtain Consents for Operation from APPCB, as required under sec. 25/26 of the Water (P&C of P) Act, 1974 and under sec.21/22 of the Air (P&C of P) Act, 1981 and Authorization under Hazardous and Other Wastes (Management, Handling & Transboundary Movement) Rules, 2016 before commencement of the activity, including trial production.

4) Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power under Sec.27 (2) of Water (Prevention & Control of Pollution) Act, 1974 and under Sec.21 (4) of Air (Prevention & Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alternation as deemed fit and stipulate any additional conditions by the Board.

5) The Consent of the Board shall be exhibited in the factory premises at a conspicuous place for the information of the inspection officers of different departments.

6) Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.

7) The Rules and Regulations notified by Ministry of Law and Justice, Government of India, regarding the Public Liability Insurance At, 1991 shall be followed.

8) If the proponent is aggrieved by this order made by A.P. Pollution Control Board under Sec. 25 of Water (Prevention & Control of Pollution) Act' 1974 and Sec. 21 of Air (Prevention & Control of Pollution) Act' 1981 he may within 30 days from the date on receipt of the order prefer an appeal before concerned Authority.

SCHEDULE – B

WATER:

1. The source of water is bore well and the maximum permitted water consumption for expansion activity shall not exceed the following quantities.

S. No.	Purpose	Quantity		
		Existing	Expansion	Total after expansion
1.	Process & Washings	167 Kilo Liters/Day	333 Kilo Liters/Day	500 Kilo Liters/Day
2.	Boiler	10 Kilo Liters/Day	---	10 Kilo Liters/Day
3.	Domestic	30 Kilo Liters/Day	---	30 Kilo Liters/Day
	Total	**207 Kilo Liters/Day**	**333 Kilo Liters/Day**	**540 Kilo Liters/Day**

2. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
   a) Industrial cooling, spraying in mine pits.
   b) Domestic purposes.
   c) Processing, whereby water gets polluted and pollutants are easily bio-degradable.
   d) Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.

3. The maximum waste water generation (KLD) shall not exceed the following after expansion:

S. No.	Purpose	Existing Quantity	Expansion	Total after Expansion
1.	Process	159.0 Kilo Liters/Day	310.0 Kilo Liters/Day	469.0 Kilo Liters/Day
2.	Boiler	1.0 Kilo Liters/Day	---	1.0 Kilo Liters/Day
3.	Domestic	24.0 Kilo Liters/Day	---	24.0 Kilo Liters/Day
	Total	**184.0 Kilo Liters/Day**	**310.0 Kilo Liters/Day**	**494.0 Kilo Liters/Day**

Treatment & Disposal: (After expansion)

Effluent source	Treatment	Mode of final disposal	Standards
Process & boiler feed - 470 KLD	ETP of capacity 600 KLD consisting of Bar Screen Chamber, Collection tank, Equalization tank, Primary Clarifier, Aeration tank – 3 nos, Secondary Clarifier, Sludge filter press and Treated water collection tank	After treatment in the ETP, the treated water s shall be used for onalnd irrigation within the premises and leased land of 13.8 acres.	pH – 5.5 – 9.0; TSS – 50 mg/l, TDS - 2100.0 mg/l; BOD(3 days at 27°C) –30.0 mg/l; COD – 250.0 mg/l & Oil & Grease – 10 mg/l.
Domestic-24 KLD	STP of capacity 60 KLD	After treatment in the STP, the treated water s shall be used for onalnd irrigation within the premises and leased land of 13.8 acres.	pH – 6.5 – 9.0; TSS – 100 mg/l, TDS - 2100.0 mg/l; BOD(3 days at 27°C) –30.0 mg/l; COD – 250.0 mg/l & Oil & Grease – 10 mg/l.

4. The industry shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link – https://www.cpcb.nic.in/NGT/Guidelines-ITB-Irrigation.pdf.
5. The effluent shall be treated to on land for irrigation standards, stipulated under Environment (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R.422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by APPCB.
6. The industry shall maintain lined treated effluent holding tank of minimum 2 days before disposal to onland for greenbelt.
7. The industry shall maintain separate energy meter for the Effluent Treatment Plant (ETP) and maintain log registers to record the energy meter readings pertaining to the operation of the ETP.
8. The industry shall maintain digital flow meters with totalizer facility for measuring the actual quantity of water consumption and for the ETP at inlet and outlet to measure quantity of effluent routed through the ETP and shall maintain log registers for the same.
9. The industry shall not discharge any treated/untreated wastewater outside the industry premises, under any circumstances.

AIR:

10. The industry shall comply with the following for controlling air pollution after Expansion:

S. No	Details of Stack	Stack-1	Stack-2	Stack -3	Stack -4
		Existing	Existing	Proposed	Proposed
a)	Attached to:	IBR diesel fired boiler	DG Set	DG Set	DG Set
b)	Capacity of Boiler / DG Set	2 X 850 Kg/hr	2 X 1000 KVA	1 X 1000 KVA	1 X 320 KVA
c)	Fuel form : Solid / Liquid/ gaseous	Diesel	Diesel	Diesel	Diesel
d)	Fuel quantity: (L/kL per day)	--	--	--	--
e)	Stack height:	--	--	--	--
f)	Diameter / size, in m.	--	--	--	--
g)	Details of Air Pollution Control Equipment:		Acoustic enclosures	Acoustic enclosures	Acoustic enclosures
h)	Emission standard – PM	115 mg/Nm³			

11. The industry should comply with the National ambient air quality standards as per MoEF, GoI notification dated. 18.11.2009 along the premises of the factory as prescribed below.

S. No.	Parameters	Standards in µg/m³
1	Particulate Matter (PM_{10})	100
2	Particulate Matter ($PM_{2.5}$)	60
3	SO_2	80
4	NOx	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)

12. The industry shall ensure that there is no odour nuisance emanating from the process.
13. The industry shall take all necessary measures to control the odour nuisance to the surroundings.
14. The industry shall take measures to comply with the provisions laid down under Noise pollution (Regulation and Control) Amendment Rules, 2010 dated 11.01.2010 issued by MoE&F, GoI to control the noise to the prescribed levels.

SOLID WASTE:

15. The solid wastes generated shall not exceed the following breakup quantities:

S. No	Solid Waste generation	Existing quantity	Proposed quantity	After expansion	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Used Oil	200 Liters/ Annum	---	200 Liters/ Annum	5.1 of Schedule – I	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to sent to authorized Re-processors / Recyclers / to the Cement industries for co-processing.
2	Used Lead Acid Batteries	---	10 Nos/ Annum	10 No/ Annum	Non-Hazardous	Shall be sent to authorized agencies / buy back basis
3	Shell waste	12 Tons/day	3 Tons/day	15 Tons/day	Non-Hazardous	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
4	ETP Sludge	15 Kgs/day	15 Kgs/day	30 Kgs/day	Non-Hazardous	Shall be used as manure within the industry premises only.
5	STP Sludge	---	5 Kgs/day	5 Kg/day	Non-Hazardous	Shall be used as manure within the industry premises only.

16. The industry shall not dispose any solid waste outside the premises.

OTHER CONDITIONS:

17. The industry shall develop green belt in all the vacant places covering at least 33% of total area.
18. The industry shall maintain good housekeeping in the industry premises.
19. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.
20. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
21. The industry shall not take up trial production for expansion without obtaining Consent for Operation of the Board.
22. The industry shall comply with Plastic Waste Management Rules, 2016.
23. The industry shall comply with all the Rules and Regulations specified in Water (P&C of P) Act, 1974, Air (P&C of P) Act, 1981 and Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 and their amendments issued thereof.

24. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
25. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.

Rajendra Reddy Thuraka

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited,
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

ANNEXURE G

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1,Madhavadhara Vuda Colony, Visakhapatnam - 530018.
Ph : 0891 - 2719380

ORANGE CATEGORY
CONSENT & AUTHORIZATION ORDER

Consent Order No: 6125-KKD/APPCB/ZOVSP/CFO/2020 **Date: 16.06.2020**

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 & Amendments thereof and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Avanti Frozen Foods Private Limited (*After Expansion*),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Maximum daily discharge as permitted in the existing CFO order dt. 06.05.2017	Maximum daily discharge as per Expansion	Total Max Daily Discharge after expansion	Point of Disposal
1	Process	159.0 Kilo Liters/Day	310.0 Kilo Liters/Day	469.0 Kilo Liters/Day	After treatment in the ETP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.
2	Boiler	1.0 Kilo Liters/Day	---	1.0 Kilo Liters/Day	
3	Domestic	24.0 Kilo Liters/Day	---	24.0 Kilo Liters/Day	After treatment in the STP, the treated water shall be used for onland irrigation within the premises and leased land of 13.8 acres.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow (m^3/hr)
1.	Attached to IBR diesel fired boiler 2 X 850 Kg/hr	
1	Attached to DG set of capacity 2 X 1000 KVA (Existing)	----

2	Attached to DG set of capacity 1 X 1000 KVA (Existing)	----
3	Attached to DG set of capacity 1 X 320 KVA (Expansion)	----

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District is hereby granted an authorization for generation, storage, transport and disposal of Hazardous Wastes namely:

- **HAZARDOUS WASTES WITH RECYCLING OPTION:**

S. No	Name of Hazardous Waste	Stream	Quantity	Method of disposal
1	Used Oil from DG Sets	5.1 of Schedule – I	200 Liters/annum	Shall be used as lubricant within the premises (or) Shall be routed through M/s. Andhra Pradesh Environment Corporation Limited (APEMCL) so as to send to authorized Re-processors / Recyclers / to the Cement industries for co-processing.

This consent order is valid for the following products along with quantities after expansion indicated only:

S. No.	Products	Quantity as permitted in the existing CFO order dt.26.04.2017	Quantity as per Expansion	Total Quantity after expansion
1.	Processed Shrimp	40 Tons/Day	10 Tons/Day	50 Tons/Day
2.	Tube Ice	80 Tons/Day	---	80 Tons/Day
3	Flake Ice	90 Tons/Day	20 Tons/Day	110 Tons/Day

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorization shall be valid for a period ending with the ***31.03.2027***.

Rajendra Reddy Thuraka

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JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (*After Expansion*),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the industry, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.

2. The industry should carryout analysis of waste water discharges and emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.

3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.

4. The industry should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.

5. Not withstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.

6. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.

7. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The industry should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

8. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.

SCHEDULE-B

WATER POLLUTION:

1. The source of water being bore well. The following is the permitted water consumption:

S. No.	Purpose	Maximum daily consumption as permitted in the existing CFO order dt.26.04.2017	Maximum daily consumption as per Expansion	Total Quantities after expansion
1	Process & Washing	167 Kilo Liters/Day	333 Kilo Liters/Day	500 Kilo Liters/Day
2	Boiler	10 Kilo Liters/Day	---	10 Kilo Liters/Day
3	Domestic	30 Kilo Liters/Day	---	30 Kilo Liters/Day
	Total:	**207 Kilo Liters/Day**	**333 Kilo Liters/Day**	**540 Kilo Liters/Day**

Separate meters with necessary pipe-line shall be maintained for assessing the quantity of water used for each of the purposes mentioned above.

2. The industry shall continuously operate STP for treating the domestic effluents and maintain log register for the same.

3. The industry shall treat the effluents in the ETP to meet the Board standards specified as below and the treated effluents shall be utilized for onland for gardening/plantation within industries own land of 6 acres and leased land of 32 acres as per details submitted during the CFO committee meeting held on 04.01.2020.

Outlet No.	Parameter	Concentration in mg/l
1 & 2	pH	5.5 - 9.0
	TSS	100.0 mg /l
	TDS	2100.0 mg /l
	Oil & Grease	10.0 mg /l
	BOD(3 days at 27⁰ C)	30.0 mg /l
	COD	250.0mg /l

8. The industry shall maintain above ground HDPE pipelines for conveyance of effluents from process to ETP and ETP to irrigation. The storm water drains shall be isolated from effluent conveying streams completely.

9. The industry shall follow the CPCB "Guidelines for utilization of treated effluents in irrigation" for use of treated effluent in irrigation. The guidelines can be downloaded from CPCB website at the web link – https://www.cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf.

10. The industry shall maintain separate energy meter for the effluent treatment plant (ETP) and APCE and maintain log registers to record the energy meter readings pertaining to the operation of the ETP and APCE.

AIR POLLUTION:

11. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10μm) - 100 μg/ m³; PM2.5 (Particulate Matter size less than 2.5 μm) - 60 μg/ m³; SO_2 - 80 μg/ m³; NO_X - 80 μg/m³, outside the factory premises at the periphery of the industry.

    Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

    Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
    Night time (10 PM to 6 AM) - 70 dB (A)

12. The industry shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.

13. The proponent shall provide interlocking system for air pollution control equipments provided with raw feeding system so that the feeding of raw material would be stopped in case the air pollution control equipments fails.

SOLID WASTE:

14. The industry shall dispose solid waste (NON HAZARDOUS) as follows:

S. No	Solid Waste generation	Existing quantity	Proposed quantity	After expansion	Hazardous / as defined under HWM Rules, 2016	Method of Disposal
1	Used Lead Acid Batteries	---	10 Nos/ Annum	10 No/ Annum	Non-Hazardous	Shall be sent to authorized agencies / buy back basis.

2	Shell waste	12 Tons/day	3 Tons/day	15 Tons/day	Non-Hazardous	Shall be disposed to Chitin & Chitogen/feed manufacturing units.
3	ETP Sludge	15 Kgs/day	15 Kgs/day	30 Kgs/day	Non-Hazardous	Shall be used as manure within the industry premises only.
4	STP Sludge	---	5 Kgs/day	5 Kg/day	Non-Hazardous	Shall be used as manure within the industry premises only.

15. The solid waste i.e. shrimp head and shell, shall be stored in a cold room. It shall be transported in closed vehicles only to chitin manufacturing units within 24 hours of generation.
16. The industry shall dispose the solid waste on daily basis. There shall not be any storage of solid waste overnight.
17. The industry shall not dispose any solid waste outside the premises.

GENERAL CONDITIONS:

18. The industry shall take all precautionary and safety measures during process operations. The industry shall provide ammonia sensors with alarm system at ammonia handling area.
19. The industry shall not discharge any treated/untreated wastewater outside the industry premises under any circumstances.
20. The industry shall not cause any water/air/dust pollution problems / odour nuisance to the surrounding environment.
21. The industry shall maintain good housekeeping within the premises.
22. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
23. The industry shall maintain the following records and the same shall be made available to the inspecting officers of the Board:
    a. Daily production details.
    b. Quantity of Effluents generated, treated, recycled/reused and disposed.
    c. Log Books for pollution control systems.
    d. Characteristics of effluents and emissions.
    e. Hazardous/non hazardous solid waste generated and disposed.
    f. Inspection book.
    g. Manifest copies of effluents / hazardous waste.
24. The industry shall continuously operate ozonators for controlling the odour emanated from the process operations.
25. The industry shall develop green belt in all the vacant places covering at least 33% of total area.
26. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
27. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of environment protection.
28. The industry shall submit a compliance report on CFO conditions for every 6 months as on 01st January and 01st July of every year at Regional Office and Zonal Office.

SCHEDULE – C
[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. All the rules and regulations notified by Ministry of Environment and Forests, Government of India under the E(P) Act, 1986 in respect of management, handling, transportation and storage of the Hazardous wastes should be followed.
2. The industry shall not store hazardous waste for more than 90 days as per the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and amendments thereof.
3. The industry shall store Used Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
4. The industry shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
5. The industry shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form- 4 as per Rule 6(5), 13(8), 16(6) and 20(2) of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2016 and amendments thereof.
6. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
7. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
8. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorization.
9. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
10. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
11. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
12. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
13. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

Rajendra Reddy Thuraka
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Date: 2020.02.27 12:17:27 +05'30'

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. Avanti Frozen Foods Private Limited (*After Expansion*),
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

ANDHRA PRADESH POLLUTION CONTROL BOARD
ZONAL OFFICE :: VISAKHAPATNAM
39-33-20/4/1,Madhavadhara Vuda Colony,
Visakhapatnam - 530018.
Ph : 0891 - 2719380

LiFE Lifestyle for Environment

AMENDMENT FOR CONSENT TO OPERATE *(CTO)* ORDER

Order No. 6125/APPCB/ZO-VSP/KKD/CTO/2024 13/11/2024

Sub: APPCB – ZO, VISAKHAPATNAM – CTO - **M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** – Under Sec.25 of Water (*Prevention and Control of Pollution*) Act, 1974 and under Sec.21 of Air (*Prevention and Control of Pollution*) Act, 1981 – **Amendment Order - Issued** – Reg.

Ref:
1. CTE (Exp) Order No. 6125/APPCB/ZO-VSP/KKD/CTE/2020, Dated 27.02.2020.
2. CTO Order No.6125-KKD/APPCB/ZOVSP/CFO/2020, Dt.16.06.2020 valid upto 31.03.2027.
3. Application for change in configuration of DG set received at Regional Office, Kakinada on 20.08.2024 & 17.10.2024.
4. RO's report received at Zonal Office, Visakhapatnam on 17.10.2024.
5. CTE/CTO Committee meeting held on 06.11.2024 at APPCB, Zonal Office, Visakhapatnam.

* * *

1. The Board vide ref. 1st & 2nd cited issued CTE and CTO orders to **M/s. Avanti Frozen Foods Private Limited, R. Sy.No: 342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District** for production of Processed Shrimp – 50.0 TPD, Tube Ice – 80 TPD and Flake Ice – 110.0 TPD with a validity period up to 31.03.2027 with certain conditions to comply with.
2. **M/s. Avanti Frozen Foods Private Limited.**, vide reference 3rd cited submitted amendment application to the Board seeking certain amendments for change in configuration of DG set capacities as 4 x 1010 KVA.
3. The EE, RO, Kakinada vide reference 4th cited, submitted the report to ZO, Visakhapatnam for taking necessary action.
4. The application of the industry and report of RO, Kakinada were placed before the CTE/CTO Committee in its meeting held on 06.11.2024. After discussions, the committee recommended to issue change in configuration of DG set capacities as 4 x 1010 KVA.
5. The Board after careful examination of the application, report of Regional Office, Kakinada and recommendation by the CTE/CTO Committee hereby issues following amendment to CTO Order dated 16.06.2020 issued vide reference 2nd cited under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and

amendments thereof:

Amendment:

S. No	Description	
1.	Air pollution sources mentioned at S.No. ii shall hereafter be read as	**As per Existing CTO Order dated 16.06.2020**

S. No	Details of Stack	Stack 1	Vent 1	Vent 2	Vent 3
a)	Attached to:	non IBR diesel fired boiler	DG Set	DG Set	DG Set
b)	Capacity	2 X 850 Kg/hr	2 x 1000 KVA	1 x 1000 KVA	1 x 320 KVA
c)	Name of the Fuel:	Diesel	HSD	HSD	HSD
d)	Stack height above ground (m.)	3 m	3 m	3 m	3 m
e)	Air Pollution Control Equipment:	---	Acoustic Enclosures	Acoustic Enclosures	Acoustic Enclosures
f)	Emission standard	---	---	---	---

Amendment issued:

S. No.	Details of Stack	non IBR diesel fired boiler	Stack–1	Stack–2	Stack-3	Stack-4
a)	Attached to:	2 X 850 Kg/hr	DG Set	DG Set	DG Set	DG Set
b)	Capacity of DG Set	Diesel	1010 KVA	1010 KVA	1010 KVA	1010 KVA
c)	Fuel	3 m	HSD	HSD	HSD	HSD
d)	Stack height Above the ground	non IBR diesel fired boiler	8 m	8 m	8 m	8 m
e)	Diameter / Size in Mts.	---	---	---	---	---
f)	Details of Air Pollution Control Equipment:	---	Acoustic Enclosure	Acoustic Enclosure	Acoustic Enclosure	Acoustic Enclosure

6. The above amendments are issued on the request of the industry. These amendments are issued from Pollution Control point of view only.
7. All other conditions stipulated in the CTO Order No. 6125-KKD/APPCB/ZOVSP/CFO/2020, Dt.16.06.2020 issued vide reference 2nd cited remains same.

KORUKONDA RAMESH, JCEE(KKR)-VSP, O/o JOINT CHIEF ENVIRONMENTAL ENGINEER7 -APPCB

To
M/s. Avanti Frozen Foods Private Limited,
R. Sy.No: 342, 349, 360, 362,
Yerravaram (V), Yeleswaram (M),
East Godavari District.

Copy to the Environmental Engineer, Regional Office, Kakinada for information and necessary action.

Digitally Signed by
Korukonda Ramesh
Date: 13-11-2024 12:33:05
Reason: Approved

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ANNEXURE G

ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE: KAKINADA
Plot No.2, IDA, Ramanayyapeta, Kakinada - 533005

MBS Sankara Rao, M.Tech
Environmental Engineer

Ph:0884 – 2374066
E-mail: rokkd-ee1@apcb.gov.in

ANALYSIS REPORT

Name & Address of the Industry	M/s. Avanti Frozen Foods Private. Limited, R.Sy.No.342, 349, 360, 362, Yerravaram (V), Yeleswaram (M), East Godavari District
Sample code & source	KKD2503008 – Inlet of ETP KKD2503009 – Outlet of ETP
Sample collected by	EE, RO, Kakinada
Sample collected on	10/03/2025
Sample received on	10/03/2025
Report issued on	17/03/2025

Sl. No	Parameter	KKD2503008	KKD2503009
1.	pH	6.82	8.34
2.	Total Suspended Solids (TSS)	265	89
3.	Total Dissolved Solids (TDS)	2654	986
4.	Chemical Oxygen Demand (COD)	1256	240
5.	Biochemical Oxygen Demand (BOD) (3 days 27°C)	310	34

Note: All values are expressed in mg/l except pH.

MBS Shankara Rao
ENVIRONMENTAL ENGINEER

++END++

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ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, RAMANAYYAPET, KAKINADA-533005

MBS.Sankara Rao, M.Tech
Environmental Engineer

PH: 0884 -2374066
mail: rokkd-ee1@appcb.gov.in

Lr No.9/PCB/RO/KKD/Lab/2025- 1444 **Date:** 28.03.2025

DEMAND NOTE FOR ANALYSIS CHARGES

Sub:	APPCB -- RO --KKD- Collection of Wastewater– Payment of sampling and Analysis Charges – Demand Note – Communicated - Reg.
Ref:	G.O.Ms. No.40 EFS & T (Sec.I) Dept. 30/12/2019.

***

With reference to the above, Effluent Samples were collected from your industry by A.P.P.C.B Officials, Regional Laboratory, Kakinada on **10.03.2025.** The Samples were analyzed for the following parameters & analysis reports enclosed. The details of payment are furnished below:

S.No.	Type of Sample	Parameters to be analyzed	Amount in Rs.		
			Sampling charges	Analysis charges	Total Amount
I	**Water / Wastewater / Effluents**				
a)	Sample (2 No)	pH, TSS, TDS, COD, BOD	1,400.00	4,280.00	**5,680.00**
(Rupees Five thousand six hundred and eighty only)					

You are requested to pay the above mentioned amount through Demand Draft to be taken in Favor of **"A.P. Pollution Control Board" payable at Kakinada** at an early date. You are also directed to take a note of the analysis reports pertaining to the monitored parameters and check the deviations with respect to the set standards of the Board and take all such corrective measures so as to comply with the Board stipulated standards.

Yours faithfully,

MBS Shankara Rao
ENVIRONMENTAL ENGINEER

Encl: As above

To

M/s. Avanti Frozen Foods Private. Limited,
R.Sy.No.342, 349, 360, 362,
Yerravaram (V),
Yeleswaram (M),
East Godavari District.

ANNEXURE - H

7:12 71

4 +91 90006 24186

+91 90006 24186

~CHINNI MATLA 🔥 😎

Not a contact • No common groups

Safety tools

Block Add

Respected Sir CMD SIR
I AM CHINNI MATLA
Company' starting lo Last 5yeras ago i working you r company sir YERRAVARAM
Sir recently my Father and mother died sir..
Sir plz give one chance at YERRAVARAM plant sir
Present i working sandhya aqua ponnada sir recently left company sir if any job sir **driving supervisor store keeper** ...plz give me one chance sir no NEAR my village sir please sir 🙏🙏🙏🙏🙏 4:14 PM

CMD

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ANNEXURE - I

Avanti
Frozen Foods Pvt. Ltd.

Aiding Sustainability &
Reliability to Aquaculture

Date: 18-08-2025

To

The Environmental Engineer,
APPCB, Nodal officer,
Joint Inspection Committee O.A.No.209/2025

Respected Sir/Madam,

Sub: Before the National Green Tribunal Principle Bench, New Delhi - Response to O.A. No. 209/2025 – Avanti Frozen Foods Pvt. Ltd., Yerravaram, Andhra Pradesh.

Ref: 1) Letter Petition dated 16/05/2024 to National Green Tribunal Principle Bench, New Delhi treated and registered as O.A.No.209/2025 for exercise of Suo-motu Jurisdiction.

2) NGT, Principal Bench Order Dated 28/05/2025.

***

We invite your kind attention to the NGT, Principal Bench Order Dated 28/05/2025 on the subject seeking response from us, Avanti Frozen Foods Pvt Ltd., (AFFPL) Yerravaram, on the complaint filed by Mr.Matla Chinni, before the NGT, New Delhi.

The complainant alleges that our Processing facility discharges untreated wastewater into irrigation canals and also causes air pollution affecting nearby villages causing health hazards.

We, respectfully, submit that these allegations are **incorrect**. In this context, we submit that our Shrimp Processing Facility is being operated since 2017, after obtaining all necessary Permissions and Approvals from Pollution Control Board(PCB). The Processing Facility is operated strictly as per the Pollution Control Norms and periodical and online information is provided to the PCB. There was never an occasion that we have violated the prescribed norms.

Corporate Office: G-2, Concorde Apartments, 6-3-658, Somajiguda, Hyderabad-500082, Telangana State, India.
+91 (40) 23310260 /61 +91 (40) 23311604
avantihd@avantifrozen.com
www.avantifrozen.com

Registered Office: Flat No.103, Ground Floor, R Square, Pandurangapuram, Visakhapatnam - 530003, Andhra Pradesh, India.
Phone: 0891-2566011
CIN: U05000AP2015PTC096509

Joint Inspection on 05.08.2025:

On 5th August 2025, a multi-department inspection was carried out at our facility by a committee comprising representatives from Andhra Pradesh State:

1. Central Pollution Control Board (CPCB)
2. Andhra Pradesh Pollution Control Board (APPCB)
3. Revenue Department
4. State Ground Water Department
5. Irrigation Department

The **complainant was also present** during the entire inspection.

- The committee inspected our Effluent Treatment Plant (ETP), processing units, water sources, and surrounding canals.

- Treated water from our ETP is fully utilized in our extensive green belt (77 Acres), which is more than sufficient to absorb and recycle all treated effluent.

- The inspection team reviewed all nearby canals region and Water samples were collected from all necessary locations for detailed analysis.

- The complainant was unable to show the specific canal where he alleged untreated discharge.

- All ETP components, flow meters, and monitoring systems were found fully operational and in compliance.

- Our facility has no air pollution sources; only standby DG sets are used during power failures, and these are operated strictly within prescribed norms.

- Since our establishment was in 2017, pollution control authorities have conducted multiple inspections, and no non-compliances or observations have ever been recorded against our operations.

Complainant's Statement:

During the inspection, **the complainant himself admitted that he had no evidence** to support the allegations raised in the petition.

In this context, it is submitted for your kind notice that the complainant had earlier served in our processing plant as Production Shift In-charge from 12.05.2017 to 21.10.2019. During his tenure, he frequently absented himself from duty without prior intimation. Despite being questioned by the management regarding his irregular attendance, he failed to provide any valid explanation and eventually resigned from the company.

Subsequently, in 2024, he once again approached the management seeking re-employment, citing his urgent need for a job. However, his request was not considered in view of his past conduct, which was deemed detrimental to employee discipline and the overall integrity of the organization. Aggrieved by the management's decision, he would have now filed this case against the company with mala fide intention and vested interests.

Our Commitment:

We wish to respectfully place on record that Avanti Frozen Foods Pvt. Ltd. operates with the highest sense of responsibility towards environmental protection and strictly adheres to all applicable environmental laws, including the Water (Prevention and Control of Pollution) Act, and the Air (Prevention and Control of Pollution) Act. We always extend our full cooperation to all statutory authorities.

Humble Submission:

- Take on record the findings of the multi-department inspection and the complainant's admission.
- Acknowledge the absence of any environmental violations by our facility.
- Consider dismissal of the present application as the allegations are unsubstantiated.

We reaffirm our strong commitment to protect the environment and strictly complying with all statutory requirements and environmental regulations. We assure our sincere commitment to maintain high standards of environmental safety and we will obey all the instructions issued by the authorities time to time.

Yours faithfully,
For **Avanti Frozen Foods Pvt. Ltd.**

C. Ramachandra Rao

AVANTI FROZEN FOODS PVT. LTD. HYD.

C.RAMACHANDRA RAO
DIRECTOR

Encl : as above

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ANNEXURE - J

SV ENVIRO LABS & CONSULTANTS

(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

Corporate Office & Laboratory : Enviro House, B-1, Block-B, IDA, Autonagar, Visakhapatnam-530012.
Hyderabad: Flat No. 302, H.No. 7-1-396/B/12, Sai Ram Residency, Balkampet Road, S.R.Nagar, Hyderabad-500038.
✆ +91-9440338628, +91-7207664444 svenviro_labs@yahoo.co.in, info@svenvirolabs.com www.svenvirolabs.com
Recognized by Govt. of India-MoEF & CC, New Delhi, Accredited by : NABL & NABET

Ref: SVELC/AFFPL/24-12/01

Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342, 349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR SECURITY GATE
DATE & TIME OF START	:	02-12-2024 @ 10:30 hr
DURATION OF SAMPLING	:	24 Hours
ATMOSPHERE CONDITION	:	Clear Sky

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	NAAQ STANDARDS	METHOD
1.	Particulate Matter(Size<10μ) or PM_{10}	$\mu g/m^3$	63.1	100	IS:5182 (P-23) Gravimetric
2.	Particulate Matter(Size<2.5μ) or $PM_{2.5}$	$\mu g/m^3$	24.5	60	IS:5182 (P-24) Gravimetric
3.	Sulphur Dioxide – SO_2	$\mu g/m^3$	11.6	80	IS:5182 (P-2)- West and Gaeke Method
4.	Oxides of Nitrogen - NOx	$\mu g/m^3$	13.9	80	IS:5182(P-6) - Jacob & Hochheiser Method

CHECKED BY

SV ENVIRO LABS & CONSULTANTS VISAKHAPATNAM

SV ENVIRO LABS & CONSULTANTS

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(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

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Ref: SVELC/AFFPL/24-12/02

Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR ETP AREA
DATE & TIME OF START	:	02-12-2024 @ 10:45 hr
DURATION OF SAMPLING	:	24 Hours
ATMOSPHERE CONDITION	:	Clear Sky

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	NAAQ STANDARDS	METHOD
1.	Particulate Matter(Size<10μ) or PM_{10}	μg/m³	66.7	100	IS:5182 (P-23) Gravimetric
2.	Particulate Matter(Size<2.5μ) or $PM_{2.5}$	μg/m³	28.1	60	IS:5182 (P-24) Gravimetric
3.	Sulphur Dioxide – SO_2	μg/m³	14.4	80	IS:5182 (P-2)- West and Gaeke Method
4.	Oxides of Nitrogen - NO_x	μg/m³	17.6	80	IS:5182(P-6) - Jacob & Hochheiser Method

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Ref: SVELC/AFFPL/24-12/03 Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	AT ELECTRICAL & MACHINARY ROOM
DATE & TIME OF START	:	02-12-2024 @ 11:00 hr
DURATION OF SAMPLING	:	24 Hours
ATMOSPHERE CONDITION	:	Clear Sky

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	NAAQ STANDARDS	METHOD
1.	Particulate Matter(Size<10μ) or PM_{10}	μg/m³	61.7	100	IS:5182 (P-23) Gravimetric
2.	Particulate Matter(Size<2.5μ) or $PM_{2.5}$	μg/m³	23.5	60	IS:5182 (P-24) Gravimetric
3.	Sulphur Dioxide – SO_2	μg/m³	13.4	80	IS:5182 (P-2)-West and Gacke Method
4.	Oxides of Nitrogen - NO_X	μg/m³	11.2	80	IS:5182(P-6) - Jacob & Hochheiser Method

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Ref: SVELC/AFFPL/24-12/04

Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR ADMIN BLOCK
DATE & TIME OF START	:	02-12-2024 @ 11:15 hr
DURATION OF SAMPLING	:	24 Hours
ATMOSPHERE CONDITION	:	Clear Sky

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	NAAQ STANDARDS	METHOD
1.	Particulate Matter(Size<10μ) or PM_{10}	μg/m³	64.6	100	IS:5182 (P-23) Gravimetric
2.	Particulate Matter(Size<2.5μ) or $PM_{2.5}$	μg/m³	26.4	60	IS:5182 (P-24) Gravimetric
3.	Sulphur Dioxide – SO_2	μg/m³	15.1	80	IS:5182 (P-2)- West and Gaeke Method
4.	Oxides of Nitrogen - NOx	μg/m³	13.2	80	IS:5182(P-6) - Jacob & Hochheiser Method

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Ref: SVELC/AFFPL/24-12/05

Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**AMBIENT AIR QUALITY**
SOURCE OF COLLECTION	:	NEAR INFRONT OF RM AREA
DATE & TIME OF START	:	02-12-2024 @ 11:30 hr
DURATION OF SAMPLING	:	24 Hours
ATMOSPHERE CONDITION	:	Clear Sky

TEST REPORT

S.No	Parameter	Unit	Result	NAAQ Standard	Method
1.	Particulate Matter (PM_{10})	$\mu g/m^3$	62.2	100	IS:5182 (P-23)
2.	Particulate Matter ($PM_{2.5}$)	$\mu g/m^3$	24.4	60	IS:5182 (P-24)
3.	Sulphur Dioxide (SO_2)	$\mu g/m^3$	14.1	80	IS:5182 (P-2)
4.	Oxides of Nitrogen (NO_X)	$\mu g/m^3$	12.2	80	IS:5182 (P-6)
5.	Carbon Monoxide (CO)	$\mu g/m^3$	164	2000	IS:5182 (P-10)
6.	Ozone(O_3)	$\mu g/m^3$	6.37	100	IS :5182 (P-9)
7.	Lead(Pb)	$\mu g/m^3$	<0.01	1.0	IS:5182 (P-22)
8.	Ammonia (NH_3)	$\mu g/m^3$	28.3	400	IS:5182 (P-25)
9.	Benzene (C_6H_6)	$\mu g/m^3$	<0.01	05	IS 5182 (P-11)
10.	Benzo(a)pyrene(BaP)	ng/m^3	<0.01	01	IS 5182 (P-12)
11.	Arsenic (As)	ng/m^3	<1.0	06	CPCB Guidelines
12.	Nickel (Ni)	ng/m^3	<1.0	20	IS:5182 (P-26)

Remarks: As per the above report, all the parameters are within the **NAAQ** Standards.

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SV ENVIRO LABS & CONSULTANTS VISAKHAPATNAM

SV ENVIRO LABS & CONSULTANTS

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Ref: SVELC/AFFPL/24-12/06

Date: 12-12-2024

NAME AND ADDRESS	:	**AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**
SAMPLE PARTICULARS	:	**INDOOR AIR QUALITY**
SOURCE OF COLLECTION	:	PROCESSING AREA
DATE & TIME OF START	:	02-12-2024 @ 12:00 hr
DURATION OF SAMPLING	:	8 hours

TEST REPORT

S.No	PARAMETER	UNIT	RESULT	ACGIH /ASHRAE / NBC 2016/ OSHA STANDARDS
1.	Particulate Matter – PM_{10}	mg/m^3	10.2	<15
2.	Particulate Matter – $PM_{2.5}$	mg/m^3	3.42	<5
3.	Oxides of Nitrogen - NO_X	ppm	<0.0032	<0.05
4.	Temperature	^0C	25.5	24±2
5.	Humidity	%	48.9	40.0-70.0
6.	Oxygen – O_2	%	22.3	19.5-23.5
7.	Carbon Dioxide- CO_2	%	0.03	<0.1
8.	Carbon Monoxide – CO	ppm	BDL	<20
9.	Ammonia as NH_3	ppm	2.71	<50
10.	Chlorine	ppm	<0.01	<1.0
11.	Volatile Organic Compound - VOC	$\mu g/m^3$	BDL	< 10.0
12.	Ozone as O_3	ppm	BDL	< 0.1

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VISAKHAPATNAM

SV ENVIRO LABS & CONSULTANTS

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SV ENVIRO LABS & CONSULTANTS

(ENVIRONMENTAL ENGINEERS & CONSULTANTS IN POLLUTION CONTROL)

Corporate Office & Laboratory : Enviro House, B-1, Block-B, IDA, Autonagar, Visakhapatnam-530012.
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Ref: SVELC/AFFPL/24-12/07 Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : 1010 KVA DG SET EMISSIONS-I

DATE & TIME OF COLLECTION : 02-12-2024 @ 11:45 hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific gravity of Fluid	-	1.0
3.	Temperature @ DGM	^0C	33
4.	Stack temperature	^0C	169
5.	Nozzle Diameter	mm	10
6.	Exit Velocity	m/sec	15.1
7.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	PCB STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	68.1	115	IS:11255-P-1
2.	Sulphur Dioxide – SO_2	mg/Nm^3	41.6	-	IS:11255-P-2
3.	Oxides of Nitrogen–NOx	mg/Nm^3	72.8	-	IS:11255-P-7

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Ref: SVELC/AFFPL/24-12/08

Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : 1010 KVA DG SET EMISSIONS-II

DATE & TIME OF COLLECTION : 02-12-2024 @ 12:30 hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific gravity of Fluid	-	1.0
3.	Temperature @ DGM	^0C	33
4.	Stack temperature	^0C	177
5.	Nozzle Diameter	mm	10
6.	Exit Velocity	m/sec	17.1
7.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	PCB STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	71.6	115	IS:11255-P-1
2.	Sulphur Dioxide – SO_2	mg/Nm^3	50.3	-	IS:11255-P-2
3.	Oxides of Nitrogen–NOx	mg/Nm^3	78.5	-	IS:11255-P-7

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Ref: SVELC/AFFPL/24-12/09 Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD,**
Sy.no.342,349,360,362,363,369,
Yerravaram Village, Yeleswaram Mandal,
Kakinada District.

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : 1010 KVA DG SET EMISSIONS-III

DATE & TIME OF COLLECTION : 02-12-2024 @ 14:30 hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific gravity of Fluid	-	1.0
3.	Temperature @ DGM	^0C	32
4.	Stack temperature	^0C	186
5.	Nozzle Diameter	mm	10
6.	Exit Velocity	m/sec	18.6
7.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	PCB STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	76.5	115	IS:11255-P-1
2.	Sulphur Dioxide – SO_2	mg/Nm^3	48.1	-	IS:11255-P-2
3.	Oxides of Nitrogen–NOx	mg/Nm^3	68.3	-	IS:11255-P-7

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Ref: SVELC/AFFPL/24-12/10

Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : 1010 KVA DG SET EMISSIONS-IV

DATE & TIME OF COLLECTION : 02-12-2024 @ 15:15 hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific gravity of Fluid	-	1.0
3.	Temperature @ DGM	^0C	32
4.	Stack temperature	^0C	169
5.	Nozzle Diameter	mm	10
6.	Exit Velocity	m/sec	15.3
7.	Duration of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	PCB STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	71.2	115	IS:11255-P-1
2.	Sulphur Dioxide – SO_2	mg/Nm^3	46.9	-	IS:11255-P-2
3.	Oxides of Nitrogen–NOx	mg/Nm^3	65.1	-	IS:11255-P-7

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Ref: SVELC/AFFPL/24-12/11 Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : Stack Attached to 0.8 TPH Boiler Chimney -I (Non-IBR)

DATE & TIME OF COLLECTION : 02-12-2024 @ 16:00 hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific Gravity Of Fluid	-	1.0
3.	Temperature @ DGM	^oC	31
4.	Stack Temperature	^oC	130
5.	Flue Gas Velocity	m/sec	8.92
6.	Duration Of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	38.6	115	IS:11255-P-1

Remarks: As per the above report, all the parameters are within the TSPCB limits.

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Ref: SVBLC/AFFPL/24-12/12

Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **STACK EMISSIONS**

SOURCE OF COLLECTION : Stack Attached to 0.8 TPH Boiler Chimney –II (Non-IBR)

DATE & TIME OF COLLECTION : 02-12-2024 @ 16:45hr

TEST REPORT

S.No.	DESCRIPTION	UNIT	RESULT
1.	Pitot Coefficient	-	0.87
2.	Specific Gravity Of Fluid	-	1.0
3.	Temperature @ DGM	^oC	30
4.	Stack Temperature	^oC	135
5.	Flue Gas Velocity	m/sec	9.12
6.	Duration Of Sampling	minutes	30

EMISSION RATE

S.No.	PARAMETER	UNIT	RESULT	STANDARD	METHOD
1.	Particulate Matter – PM	mg/Nm^3	45.7	115	IS:11255-P-1

Remarks: As per the above report, all the parameters are within the TSPCB limits.

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Ref: SVELC/AFFPL/24-12/13

Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **NOISE LEVEL INTENSITY**

DATE OF COLLECTION : 02-12-2024

TEST REPORT

S.No.	SOURCE OF COLLECTION	Noise levels measured in dB(A)		METHOD
		Day	Night	
1.	Near Top of Machinery Area	68.6	62.1	IS:4954 – 1968 Noise Level Meter
2.	Near ETP Area	71.3	63.8	
3.	Near Canteen Area	67.8	57.5	
4.	Near Machinery Area	72.1	65.9	
5.	Near Electrical Room Area	70.3	62.5	
6.	Near Peeling & Cutting Section Area	69.8	60.1	
7.	Near Multi Header Section-1(Raw)	68.9	62.3	
8.	Near Multi Header Section-2 (Raw)	66.5	58.2	
9.	Near Multi Header Section-3 (Cooked Area)	70.2	61.6	
10.	Near Multi Header Section-4 (Cooked Area)	69.5	60.1	
11.	Near Packing Section-1 Area	68.1	62.8	
12.	Near Packing Section-2 Area	67.2	59.5	
13.	Near Security Gate Area	71.6	63.7	
14.	Near Raw Washing Machine Area	70.1	61.8	
15.	Near Ant Room Area	66.3	57.5	
16.	Near Beheading Section Area	68.9	62.6	
17.	Near Soaking Section Area	69.1	63.7	
	CPCB STANDARDS	**75.0**	**70.0**	

Note: Day time shall mean from 6.00 am to 10.00 pm
Night time shall mean from 10.00 p.m. to 6.00 a.m.

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Ref: SVELC/AFFPL/24-12/14

Date: 12-12-2024

NAME AND ADDRESS : **AVANTI FROZEN FOODS PVT LTD, Sy.no.342,349,360,362,363,369, Yerravaram Village, Yeleswaram Mandal, Kakinada District.**

SAMPLE PARTICULARS : **NOISE LEVELS**

DATE OF COLLECTION : **02-12-2024**

TEST REPORT

SOURCE OF COLLECTION	Noise levels Measured in dB(A)	Noise levels measured in dB(A)	
	0.5 mt distance taken outside from DG set @ 6 locations average Value	Inside Enclosure	Outside Enclosure
1010 KVA DG Set-I	71.2	101	72.8
1010 KVA DG Set-II	70.7	98.9	71.6
1010 KVA DG Set-III	71.9	103	73.1
1010 KVA DG Set-IV	69.8	97.1	70.2
CPCB STANDARDS	**75.0**	--	**75.0**

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ANNEXURE - K

Real Time Data Acquisition And Monitoring

Site Name: Avanti Frozen Foods Private Limited-Yerravaram

Report: Custom Report

From Date: 2025/06/24 00:00:00 To Date : 2025/06/25 09:00:56

Description	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
Prescribed Standards	0 - 250	0 - 30	0 - 100	5.5 - 9.0
Maximum Data	42.51	14.61	10.07	7.61
Minimum Data	40.62	13.95	1.42	7.31
Geometric Mean	41.07	14.1	6.44	7.45
Median	40.94	14.06	7.82	7.41
Standard Deviation	0.38	0.13	3.03	0.11
Maximum Value At Time	2025-06-24 23	2025-06-24 23	2025-06-24 18	2025-06-25 08
Minimum Value At Time	2025-06-24 08	2025-06-24 08	2025-06-24 22	2025-06-24 02
Valid Data Points	32	32	32	32
Total Data Points	34	34	34	34
Data Availability %	94.12%	94.12%	94.12%	94.12%

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
1	2025-06-24 00	40.95	14.06	7.77	7.36
2	2025-06-24 01	40.93	14.03	7.86	7.35
3	2025-06-24 02	40.87	14.00	8.23	7.31
4	2025-06-24 03	40.85	14.00	8.50	7.31
5	2025-06-24 04	40.73	14.00	8.82	7.33
6	2025-06-24 05	40.63	13.98	9.11	7.34
7	2025-06-24 06	40.64	13.99	9.18	7.33
8	2025-06-24 07	40.64	13.96	9.63	7.35
9	2025-06-24 08	40.62	13.95	9.72	7.37
10	2025-06-24 09	40.91	14.03	6.40	7.39
11	2025-06-24 10	41.31	14.18	3.09	7.42
12	2025-06-24 11	41.10	14.12	6.21	7.38
13	2025-06-24 12	41.08	14.08	7.64	7.38
14	2025-06-24 13	40.97	14.06	8.15	7.38

Sl. No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
15	2025-06-24 14	40.88	14.06	9.34	7.39
16	2025-06-24 15	40.88	14.03	9.47	7.40
17	2025-06-24 16	40.88	14.02	9.36	7.40
18	2025-06-24 17	40.85	14.01	9.80	7.42
19	2025-06-24 18	40.80	14.00	10.07	7.46
20	2025-06-24 19	40.85	14.00	9.04	7.47
21	2025-06-24 20	40.88	14.00	7.86	7.50
22	2025-06-24 21	NA	NA	NA	NA
23	2025-06-24 22	41.16	14.15	1.42	7.56
24	2025-06-24 23	42.51	14.61	4.96	7.57
25	2025-06-25 00	41.60	14.26	1.63	7.57
26	2025-06-25 01	41.35	14.22	2.17	7.58
27	2025-06-25 02	41.38	14.19	2.30	7.59
28	2025-06-25 03	41.38	14.19	2.17	7.59
29	2025-06-25 04	41.40	14.19	2.85	7.59
30	2025-06-25 05	41.37	14.19	3.16	7.59
31	2025-06-25 06	41.38	14.19	3.14	7.59
32	2025-06-25 07	41.26	14.17	3.30	7.59
33	2025-06-25 08	41.19	14.15	3.66	7.61
34	2025-06-25 09	NA	NA	NA	NA

Report Details: AFFPLY | 2025-06-25 09:15:45 | Custom Report

ANNEXURE-L

Real Time Data Acquisition And Monitoring

Site Name: Avanti Frozen Foods Private Limited-Yerravaram

Report: Custom Report

From Date: 2025/03/01 00:00:00 To Date : 2025/03/31 23:48:23

Description	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
Prescribed Standards	0 - 250	0 - 30	0 - 100	5.5 - 9.0
Maximum Data	72.31	24.85	67.93	7.78
Minimum Data	53.26	18.3	0.0	6.86
Geometric Mean	61.53	21.15	1.28	7.28
Median	61.1	20.98	0.0	7.28
Standard Deviation	4.99	1.72	4.2	0.19
Maximum Value At Time	2025-03-10 15	2025-03-10 14	2025-03-12 10	2025-03-02 06
Minimum Value At Time	2025-03-20 14	2025-03-20 14	2025-03-01 02	2025-03-20 12
Valid Data Points	718	718	718	718
Total Data Points	744	744	744	744
Data Availability %	96.51%	96.51%	96.51%	96.51%

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
1	2025-03-01 00	61.12	20.98	6.18	7.61
2	2025-03-01 01	61.19	21.00	1.22	7.63
3	2025-03-01 02	61.00	21.00	0.00	7.63
4	2025-03-01 03	60.90	20.91	0.00	7.65
5	2025-03-01 04	60.77	20.88	0.00	7.66
6	2025-03-01 05	60.72	20.88	0.00	7.66
7	2025-03-01 06	60.52	20.83	0.00	7.67
8	2025-03-01 07	60.57	20.83	0.00	7.69
9	2025-03-01 08	60.87	20.90	0.00	7.69
10	2025-03-01 09	61.00	21.00	0.00	7.69
11	2025-03-01 10	61.18	21.00	0.00	7.69
12	2025-03-01 11	60.92	20.94	0.00	7.69
13	2025-03-01 12	60.89	20.89	0.00	7.69
14	2025-03-01 13	61.00	20.98	0.00	7.69

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
15	2025-03-01 14	61.16	21.00	0.21	7.69
16	2025-03-01 15	61.33	21.01	4.95	7.69
17	2025-03-01 16	61.31	21.06	4.71	7.69
18	2025-03-01 17	61.38	21.07	5.65	7.69
19	2025-03-01 18	61.36	21.01	6.50	7.69
20	2025-03-01 19	61.12	20.98	5.07	7.69
21	2025-03-01 20	60.95	20.89	4.43	7.72
22	2025-03-01 21	61.00	20.89	4.38	7.72
23	2025-03-01 22	61.10	20.93	4.66	7.72
24	2025-03-01 23	61.21	21.00	5.87	7.72
25	2025-03-02 00	61.37	21.03	6.66	7.74
26	2025-03-02 01	61.36	21.11	3.96	7.75
27	2025-03-02 02	61.27	21.06	0.00	7.75
28	2025-03-02 03	61.25	21.09	0.00	7.75
29	2025-03-02 04	61.24	21.01	0.00	7.75
30	2025-03-02 05	61.15	21.00	0.00	7.76
31	2025-03-02 06	61.02	21.00	0.00	7.78
32	2025-03-02 07	61.10	21.00	1.05	7.78
33	2025-03-02 08	61.22	21.05	0.00	7.78
34	2025-03-02 09	61.41	21.13	0.14	7.78
35	2025-03-02 10	61.32	21.13	0.43	7.78
36	2025-03-02 11	61.31	21.12	0.17	7.78
37	2025-03-02 12	60.33	20.69	6.86	7.38
38	2025-03-02 13	60.95	20.90	6.32	7.01
39	2025-03-02 14	60.92	20.89	6.40	6.94
40	2025-03-02 15	61.11	20.97	6.63	6.90

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
41	2025-03-02 16	61.00	20.95	6.14	6.88
42	2025-03-02 17	61.13	20.97	6.15	6.88
43	2025-03-02 18	61.10	20.97	5.98	6.88
44	2025-03-02 19	61.01	20.91	5.23	6.88
45	2025-03-02 20	60.25	20.67	10.36	6.90
46	2025-03-02 21	60.87	20.87	4.41	6.91
47	2025-03-02 22	60.80	20.87	4.19	6.91
48	2025-03-02 23	60.88	20.88	4.83	6.94
49	2025-03-03 00	60.89	20.88	5.03	6.94
50	2025-03-03 01	60.98	20.89	5.15	6.97
51	2025-03-03 02	61.12	20.96	5.30	6.97
52	2025-03-03 03	60.97	20.91	5.15	6.97
53	2025-03-03 04	60.99	20.91	4.41	7.00
54	2025-03-03 05	60.90	20.90	5.20	7.00
55	2025-03-03 06	61.28	21.02	6.35	7.00
56	2025-03-03 07	61.36	21.05	5.90	7.03
57	2025-03-03 08	61.08	20.96	4.29	7.03
58	2025-03-03 09	60.93	20.91	3.44	7.03
59	2025-03-03 10	61.09	20.96	4.30	7.03
60	2025-03-03 11	61.38	21.05	5.61	7.02
61	2025-03-03 12	61.29	21.06	0.44	7.00
62	2025-03-03 13	60.89	20.94	0.00	7.00
63	2025-03-03 14	60.57	20.84	0.00	7.00
64	2025-03-03 15	60.87	20.92	0.00	7.00
65	2025-03-03 16	60.83	20.91	0.00	7.00
66	2025-03-03 17	61.17	20.99	0.00	7.01

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
67	2025-03-03 18	61.27	21.05	0.00	7.03
68	2025-03-03 19	61.31	21.10	0.00	7.05
69	2025-03-03 20	61.53	21.14	0.00	7.06
70	2025-03-03 21	61.53	21.14	0.00	7.09
71	2025-03-03 22	61.52	21.14	0.00	7.09
72	2025-03-03 23	61.48	21.13	0.00	7.09
73	2025-03-04 00	61.26	21.08	0.00	7.13
74	2025-03-04 01	61.46	21.13	0.00	7.13
75	2025-03-04 02	61.53	21.13	0.00	7.16
76	2025-03-04 03	61.52	21.14	0.00	7.16
77	2025-03-04 04	61.70	21.21	0.00	7.18
78	2025-03-04 05	61.76	21.25	0.00	7.22
79	2025-03-04 06	61.96	21.25	0.00	7.22
80	2025-03-04 07	62.00	21.28	0.13	7.22
81	2025-03-04 08	62.03	21.38	0.00	7.25
82	2025-03-04 09	62.02	21.38	0.00	7.24
83	2025-03-04 10	62.40	21.40	6.67	7.22
84	2025-03-04 11	62.64	21.53	0.16	7.15
85	2025-03-04 12	62.22	21.41	0.00	7.13
86	2025-03-04 13	61.78	21.27	0.00	7.09
87	2025-03-04 14	61.73	21.17	18.86	7.09
88	2025-03-04 15	65.32	22.43	3.77	7.05
89	2025-03-04 16	65.62	22.54	1.50	7.03
90	2025-03-04 17	65.77	22.57	3.76	7.03
91	2025-03-04 18	65.79	22.55	3.42	7.00
92	2025-03-04 19	65.54	22.50	2.42	7.00

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
93	2025-03-04 20	65.82	22.62	2.92	7.03
94	2025-03-04 21	NA	NA	NA	NA
95	2025-03-04 22	65.47	22.44	4.02	7.11
96	2025-03-04 23	65.29	22.38	5.14	7.13
97	2025-03-05 00	65.29	22.38	5.10	7.13
98	2025-03-05 01	65.18	22.36	4.86	7.13
99	2025-03-05 02	65.25	22.37	4.90	7.13
100	2025-03-05 03	65.27	22.39	4.96	7.14
101	2025-03-05 04	65.22	22.37	4.81	7.16
102	2025-03-05 05	65.24	22.37	5.04	7.16
103	2025-03-05 06	65.21	22.38	5.72	7.16
104	2025-03-05 07	65.26	22.37	5.78	7.17
105	2025-03-05 08	65.26	22.36	4.89	7.19
106	2025-03-05 09	65.22	22.35	4.64	7.17
107	2025-03-05 10	65.25	22.36	5.19	7.17
108	2025-03-05 11	65.07	22.40	2.94	7.16
109	2025-03-05 12	64.87	22.35	0.00	7.16
110	2025-03-05 13	64.38	22.15	0.00	7.16
111	2025-03-05 14	63.91	21.98	0.00	7.16
112	2025-03-05 15	64.03	22.03	0.83	7.14
113	2025-03-05 16	63.51	21.84	0.00	7.05
114	2025-03-05 17	63.28	21.75	0.00	7.00
115	2025-03-05 18	63.27	21.75	0.00	7.00
116	2025-03-05 19	63.61	21.85	0.00	7.00
117	2025-03-05 20	63.72	21.88	0.00	7.00
118	2025-03-05 21	63.54	21.88	0.00	7.03

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
119	2025-03-05 22	63.54	21.87	0.00	7.06
120	2025-03-05 23	63.35	21.78	0.00	7.07
121	2025-03-06 00	63.25	21.75	0.00	7.09
122	2025-03-06 01	63.21	21.74	0.00	7.09
123	2025-03-06 02	63.25	21.75	0.00	7.12
124	2025-03-06 03	63.25	21.75	0.00	7.13
125	2025-03-06 04	63.29	21.75	0.00	7.15
126	2025-03-06 05	63.38	21.75	0.00	7.16
127	2025-03-06 06	63.35	21.77	0.00	7.18
128	2025-03-06 07	63.41	21.78	0.00	7.21
129	2025-03-06 08	63.62	21.88	0.00	7.22
130	2025-03-06 09	63.86	21.94	0.00	7.22
131	2025-03-06 10	63.63	21.85	0.00	7.22
132	2025-03-06 11	63.40	21.79	0.00	7.22
133	2025-03-06 12	63.19	21.73	0.00	7.23
134	2025-03-06 13	63.10	21.70	0.00	7.25
135	2025-03-06 14	63.04	21.68	0.00	7.25
136	2025-03-06 15	63.25	21.75	0.00	7.25
137	2025-03-06 16	63.94	22.04	0.07	7.25
138	2025-03-06 17	64.01	22.03	0.00	7.22
139	2025-03-06 18	64.00	22.00	0.00	7.22
140	2025-03-06 19	63.81	21.95	0.00	7.22
141	2025-03-06 20	63.74	21.88	0.00	7.24
142	2025-03-06 21	63.88	21.96	0.00	7.25
143	2025-03-06 22	63.91	21.99	0.00	7.25
144	2025-03-06 23	63.75	21.89	0.00	7.27

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
145	2025-03-07 00	63.64	21.88	0.00	7.30
146	2025-03-07 01	63.71	21.88	0.00	7.31
147	2025-03-07 02	63.71	21.88	0.00	7.34
148	2025-03-07 03	63.73	21.88	0.00	7.36
149	2025-03-07 04	63.69	21.88	0.00	7.38
150	2025-03-07 05	63.50	21.88	0.00	7.40
151	2025-03-07 06	63.50	21.84	0.00	7.43
152	2025-03-07 07	63.50	21.81	0.00	7.44
153	2025-03-07 08	63.66	21.88	0.00	7.44
154	2025-03-07 09	64.63	22.21	0.15	7.42
155	2025-03-07 10	64.97	22.37	0.00	7.33
156	2025-03-07 11	65.44	22.48	7.17	7.27
157	2025-03-07 12	66.85	22.98	2.97	7.24
158	2025-03-07 13	66.65	22.95	0.28	7.20
159	2025-03-07 14	66.42	22.85	0.85	7.16
160	2025-03-07 15	66.27	22.81	0.86	7.13
161	2025-03-07 16	66.60	22.95	0.65	7.13
162	2025-03-07 17	66.84	22.99	0.55	7.13
163	2025-03-07 18	66.93	23.01	0.53	7.13
164	2025-03-07 19	67.00	23.01	1.36	7.13
165	2025-03-07 20	66.69	22.97	0.52	7.13
166	2025-03-07 21	66.66	22.98	0.85	7.13
167	2025-03-07 22	66.54	22.92	0.00	7.13
168	2025-03-07 23	66.44	22.87	0.00	7.16
169	2025-03-08 00	66.02	22.75	0.00	7.16
170	2025-03-08 01	65.94	22.72	0.00	7.16

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
171	2025-03-08 02	65.96	22.71	0.27	7.16
172	2025-03-08 03	66.13	22.77	0.00	7.16
173	2025-03-08 04	66.04	22.76	0.07	7.16
174	2025-03-08 05	66.05	22.75	0.20	7.17
175	2025-03-08 06	65.85	22.68	0.38	7.15
176	2025-03-08 07	64.97	22.38	0.02	7.13
177	2025-03-08 08	65.05	22.40	0.04	7.09
178	2025-03-08 09	65.25	22.46	0.37	7.09
179	2025-03-08 10	65.10	22.42	1.40	7.08
180	2025-03-08 11	64.93	22.38	0.19	7.06
181	2025-03-08 12	65.01	22.38	0.30	7.05
182	2025-03-08 13	64.80	22.30	0.45	7.03
183	2025-03-08 14	65.08	22.35	2.11	7.03
184	2025-03-08 15	65.03	22.39	0.26	7.00
185	2025-03-08 16	64.90	22.34	0.29	7.00
186	2025-03-08 17	NA	NA	NA	NA
187	2025-03-08 18	65.04	22.39	0.00	6.99
188	2025-03-08 19	65.08	22.40	0.00	7.00
189	2025-03-08 20	65.01	22.38	0.00	7.00
190	2025-03-08 21	65.14	22.41	0.28	7.00
191	2025-03-08 22	65.17	22.46	0.32	7.00
192	2025-03-08 23	65.04	22.44	0.35	7.00
193	2025-03-09 00	65.06	22.38	1.78	7.01
194	2025-03-09 01	65.03	22.42	0.19	7.00
195	2025-03-09 02	65.04	22.40	0.29	7.00
196	2025-03-09 03	64.93	22.33	0.66	7.00

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
197	2025-03-09 04	64.79	22.31	0.54	7.02
198	2025-03-09 05	64.88	22.34	0.31	7.03
199	2025-03-09 06	65.05	22.28	0.90	7.03
200	2025-03-09 07	NA	NA	NA	NA
201	2025-03-09 08	64.98	22.38	0.40	7.06
202	2025-03-09 09	64.97	22.38	0.30	7.06
203	2025-03-09 10	64.10	22.07	3.55	7.06
204	2025-03-09 11	67.36	23.12	22.42	7.15
205	2025-03-09 12	67.61	23.20	21.52	7.16
206	2025-03-09 13	67.97	23.31	18.30	7.16
207	2025-03-09 14	67.99	23.32	18.34	7.16
208	2025-03-09 15	68.25	23.39	17.35	7.17
209	2025-03-09 16	68.26	23.42	17.41	7.21
210	2025-03-09 17	68.71	23.54	13.83	7.22
211	2025-03-09 18	68.41	23.48	14.78	7.23
212	2025-03-09 19	68.28	23.42	15.96	7.25
213	2025-03-09 20	68.18	23.41	16.60	7.26
214	2025-03-09 21	68.14	23.34	17.46	7.30
215	2025-03-09 22	68.19	23.39	17.09	7.31
216	2025-03-09 23	68.20	23.43	16.52	7.31
217	2025-03-10 00	68.60	23.51	15.64	7.33
218	2025-03-10 01	68.76	23.60	14.91	7.34
219	2025-03-10 02	69.00	23.68	14.27	7.34
220	2025-03-10 03	69.27	23.78	13.68	7.34
221	2025-03-10 04	69.65	23.95	12.70	7.36
222	2025-03-10 05	70.15	24.08	11.72	7.38

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
223	2025-03-10 06	70.69	24.24	12.07	7.38
224	2025-03-10 07	70.86	24.34	13.07	7.38
225	2025-03-10 08	71.24	24.40	13.79	7.36
226	2025-03-10 09	71.16	24.40	13.80	7.34
227	2025-03-10 10	71.24	24.42	13.15	7.36
228	2025-03-10 11	71.44	24.53	12.02	7.35
229	2025-03-10 12	71.73	24.62	10.09	7.34
230	2025-03-10 13	71.98	24.70	7.04	7.34
231	2025-03-10 14	72.27	24.85	3.78	7.34
232	2025-03-10 15	72.31	24.84	2.77	7.34
233	2025-03-10 16	72.25	24.80	1.51	7.34
234	2025-03-10 17	72.05	24.74	1.14	7.34
235	2025-03-10 18	71.61	24.58	1.06	7.34
236	2025-03-10 19	71.33	24.50	0.79	7.37
237	2025-03-10 20	71.10	24.39	0.92	7.38
238	2025-03-10 21	70.98	24.38	2.58	7.38
239	2025-03-10 22	70.88	24.36	3.83	7.40
240	2025-03-10 23	NA	NA	NA	NA
241	2025-03-11 00	71.18	24.42	5.88	7.42
242	2025-03-11 01	71.01	24.45	1.26	7.44
243	2025-03-11 02	70.58	24.30	0.03	7.44
244	2025-03-11 03	70.26	24.20	0.11	7.44
245	2025-03-11 04	70.22	24.18	0.00	7.45
246	2025-03-11 05	69.93	24.05	0.00	7.47
247	2025-03-11 06	69.71	24.00	0.00	7.47
248	2025-03-11 07	69.81	24.03	0.00	7.47

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
249	2025-03-11 08	70.00	24.12	0.00	7.47
250	2025-03-11 09	70.09	24.15	0.00	7.47
251	2025-03-11 10	70.54	24.32	0.00	7.46
252	2025-03-11 11	70.56	24.31	0.00	7.44
253	2025-03-11 12	70.50	24.31	0.00	7.43
254	2025-03-11 13	71.01	24.49	0.00	7.41
255	2025-03-11 14	71.02	24.50	0.00	7.38
256	2025-03-11 15	71.00	24.48	0.00	7.38
257	2025-03-11 16	71.09	24.50	0.00	7.38
258	2025-03-11 17	71.12	24.50	0.00	7.40
259	2025-03-11 18	71.02	24.46	0.00	7.41
260	2025-03-11 19	71.06	24.49	0.00	7.41
261	2025-03-11 20	71.34	24.49	1.93	7.41
262	2025-03-11 21	71.19	24.51	1.56	7.41
263	2025-03-11 22	71.12	24.39	4.44	7.41
264	2025-03-11 23	70.71	24.38	0.58	7.42
265	2025-03-12 00	70.50	24.34	0.14	7.44
266	2025-03-12 01	70.48	24.25	0.00	7.44
267	2025-03-12 02	70.47	24.24	0.00	7.44
268	2025-03-12 03	70.12	24.17	0.00	7.44
269	2025-03-12 04	70.00	24.13	0.77	7.44
270	2025-03-12 05	70.00	24.03	0.00	7.44
271	2025-03-12 06	69.87	24.01	0.00	7.44
272	2025-03-12 07	69.83	24.01	0.00	7.44
273	2025-03-12 08	70.00	24.10	0.00	7.44
274	2025-03-12 09	70.30	24.20	3.96	7.43

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
275	2025-03-12 10	55.14	18.71	67.93	7.31
276	2025-03-12 11	63.24	21.73	23.71	7.26
277	2025-03-12 12	68.80	23.65	5.70	7.25
278	2025-03-12 13	68.61	23.66	0.59	7.25
279	2025-03-12 14	68.07	23.45	0.00	7.22
280	2025-03-12 15	67.52	23.25	0.00	7.22
281	2025-03-12 16	67.40	23.22	0.00	7.22
282	2025-03-12 17	67.29	23.18	0.00	7.22
283	2025-03-12 18	67.97	23.41	1.14	7.25
284	2025-03-12 19	67.37	23.18	0.00	7.25
285	2025-03-12 20	67.02	23.09	0.00	7.27
286	2025-03-12 21	67.01	23.08	0.00	7.30
287	2025-03-12 22	67.00	23.07	0.00	7.31
288	2025-03-12 23	67.00	23.06	0.00	7.32
289	2025-03-13 00	66.79	22.98	0.00	7.34
290	2025-03-13 01	66.55	23.00	0.00	7.37
291	2025-03-13 02	66.50	22.91	0.00	7.38
292	2025-03-13 03	66.76	22.96	0.00	7.40
293	2025-03-13 04	67.03	23.13	0.00	7.42
294	2025-03-13 05	67.16	23.15	0.00	7.44
295	2025-03-13 06	66.87	23.00	0.00	7.44
296	2025-03-13 07	66.50	22.91	0.00	7.46
297	2025-03-13 08	66.82	23.01	0.00	7.47
298	2025-03-13 09	66.80	22.98	5.30	7.41
299	2025-03-13 10	66.56	22.94	0.40	7.41
300	2025-03-13 11	NA	NA	NA	NA

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
301	2025-03-13 12	65.80	22.65	0.25	7.38
302	2025-03-13 13	65.96	22.68	0.00	7.36
303	2025-03-13 14	65.93	22.71	0.00	7.26
304	2025-03-13 15	66.65	22.95	4.12	7.26
305	2025-03-13 16	67.71	23.30	0.07	7.26
306	2025-03-13 17	67.40	23.20	2.24	7.25
307	2025-03-13 18	67.19	23.13	2.68	7.25
308	2025-03-13 19	67.36	23.19	0.07	7.28
309	2025-03-13 20	67.15	23.16	0.16	7.34
310	2025-03-13 21	67.01	23.08	0.00	7.34
311	2025-03-13 22	67.23	23.15	0.00	7.34
312	2025-03-13 23	66.50	22.91	0.00	7.34
313	2025-03-14 00	66.00	22.75	0.00	7.34
314	2025-03-14 01	65.99	22.71	0.00	7.38
315	2025-03-14 02	66.04	22.72	0.00	7.38
316	2025-03-14 03	66.03	22.71	0.00	7.41
317	2025-03-14 04	66.00	22.73	0.21	7.41
318	2025-03-14 05	65.96	22.74	0.07	7.42
319	2025-03-14 06	65.91	22.67	0.00	7.44
320	2025-03-14 07	66.16	22.80	0.00	7.47
321	2025-03-14 08	65.96	22.72	0.00	7.47
322	2025-03-14 09	66.88	23.05	0.00	7.46
323	2025-03-14 10	67.47	23.23	0.20	7.40
324	2025-03-14 11	66.78	22.99	0.79	7.36
325	2025-03-14 12	66.35	22.89	0.00	7.34
326	2025-03-14 13	66.12	22.77	0.49	7.33

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
327	2025-03-14 14	66.00	22.74	0.00	7.31
328	2025-03-14 15	66.36	22.86	0.00	7.31
329	2025-03-14 16	68.70	23.63	0.66	7.30
330	2025-03-14 17	67.62	23.30	0.00	7.28
331	2025-03-14 18	67.87	23.38	0.19	7.28
332	2025-03-14 19	67.99	23.42	0.00	7.25
333	2025-03-14 20	67.86	23.35	0.00	7.25
334	2025-03-14 21	68.00	23.41	0.00	7.25
335	2025-03-14 22	67.91	23.35	0.00	7.25
336	2025-03-14 23	67.91	23.37	0.00	7.25
337	2025-03-15 00	67.92	23.37	0.00	7.25
338	2025-03-15 01	67.36	23.18	0.00	7.28
339	2025-03-15 02	66.97	23.09	0.00	7.28
340	2025-03-15 03	66.36	22.84	0.24	7.29
341	2025-03-15 04	66.58	22.95	0.00	7.31
342	2025-03-15 05	66.41	22.92	0.57	7.31
343	2025-03-15 06	66.49	22.95	0.00	7.34
344	2025-03-15 07	66.52	22.90	0.00	7.37
345	2025-03-15 08	66.49	22.88	0.00	7.38
346	2025-03-15 09	67.00	23.09	0.00	7.38
347	2025-03-15 10	68.00	23.45	0.00	7.34
348	2025-03-15 11	67.25	23.16	0.00	7.34
349	2025-03-15 12	67.73	23.30	0.00	7.31
350	2025-03-15 13	67.13	23.10	0.00	7.29
351	2025-03-15 14	66.58	22.94	0.00	7.27
352	2025-03-15 15	66.29	22.83	0.00	7.26

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
353	2025-03-15 16	67.48	23.24	0.07	7.27
354	2025-03-15 17	69.80	24.04	0.00	7.25
355	2025-03-15 18	69.22	23.86	0.00	7.25
356	2025-03-15 19	68.96	23.75	0.00	7.27
357	2025-03-15 20	69.25	23.84	0.00	7.29
358	2025-03-15 21	68.29	23.50	0.00	7.31
359	2025-03-15 22	66.93	23.03	0.00	7.31
360	2025-03-15 23	67.81	23.35	0.00	7.34
361	2025-03-16 00	66.79	23.00	0.00	7.34
362	2025-03-16 01	66.07	22.76	0.00	7.37
363	2025-03-16 02	62.17	21.35	0.00	7.28
364	2025-03-16 03	NA	NA	NA	NA
365	2025-03-16 04	63.17	21.71	0.92	6.99
366	2025-03-16 05	62.90	21.65	0.11	6.91
367	2025-03-16 06	62.11	21.34	0.59	6.88
368	2025-03-16 07	NA	NA	NA	NA
369	2025-03-16 08	NA	NA	NA	NA
370	2025-03-16 09	NA	NA	NA	NA
371	2025-03-16 10	NA	NA	NA	NA
372	2025-03-16 11	NA	NA	NA	NA
373	2025-03-16 12	NA	NA	NA	NA
374	2025-03-16 13	NA	NA	NA	NA
375	2025-03-16 14	NA	NA	NA	NA
376	2025-03-16 15	NA	NA	NA	NA
377	2025-03-16 16	NA	NA	NA	NA
378	2025-03-16 17	NA	NA	NA	NA

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
379	2025-03-16 18	58.66	20.16	0.00	6.98
380	2025-03-16 19	58.89	20.24	0.00	7.00
381	2025-03-16 20	59.41	20.42	0.00	7.05
382	2025-03-16 21	59.50	20.44	0.00	7.09
383	2025-03-16 22	59.88	20.57	0.00	7.09
384	2025-03-16 23	62.78	21.60	0.00	7.10
385	2025-03-17 00	63.12	21.74	0.00	7.13
386	2025-03-17 01	62.17	21.38	0.00	7.16
387	2025-03-17 02	60.31	20.74	0.00	7.16
388	2025-03-17 03	61.02	20.98	0.00	7.19
389	2025-03-17 04	60.90	20.96	0.00	7.22
390	2025-03-17 05	61.04	20.98	0.00	7.22
391	2025-03-17 06	61.08	20.99	0.00	7.23
392	2025-03-17 07	61.55	21.17	0.00	7.25
393	2025-03-17 08	61.81	21.23	0.00	7.25
394	2025-03-17 09	61.04	21.00	0.00	7.25
395	2025-03-17 10	61.32	21.06	0.00	7.25
396	2025-03-17 11	60.42	20.77	0.00	7.25
397	2025-03-17 12	60.03	20.63	0.00	7.25
398	2025-03-17 13	59.52	20.46	0.00	7.25
399	2025-03-17 14	59.21	20.36	0.00	7.25
400	2025-03-17 15	59.01	20.28	0.00	7.25
401	2025-03-17 16	59.49	20.47	0.00	7.25
402	2025-03-17 17	NA	NA	NA	NA
403	2025-03-17 18	69.49	23.88	5.12	7.27
404	2025-03-17 19	69.30	23.86	0.00	7.22

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
405	2025-03-17 20	69.25	23.86	0.00	7.22
406	2025-03-17 21	71.63	24.66	0.00	7.22
407	2025-03-17 22	70.23	24.19	0.00	7.22
408	2025-03-17 23	70.50	24.26	0.00	7.22
409	2025-03-18 00	69.03	23.78	0.31	7.18
410	2025-03-18 01	65.72	22.62	0.00	7.10
411	2025-03-18 02	65.55	22.57	0.03	7.08
412	2025-03-18 03	64.24	22.12	0.00	7.06
413	2025-03-18 04	62.99	21.65	0.00	7.06
414	2025-03-18 05	NA	NA	NA	NA
415	2025-03-18 06	61.63	21.19	0.00	7.06
416	2025-03-18 07	61.09	21.00	0.00	7.06
417	2025-03-18 08	60.34	20.75	0.00	7.06
418	2025-03-18 09	59.74	20.54	0.00	7.06
419	2025-03-18 10	59.95	20.61	0.00	7.04
420	2025-03-18 11	58.92	20.25	0.00	7.00
421	2025-03-18 12	58.57	20.12	0.00	6.98
422	2025-03-18 13	58.64	20.15	0.00	6.99
423	2025-03-18 14	61.81	21.26	0.00	7.00
424	2025-03-18 15	61.16	21.02	0.00	7.00
425	2025-03-18 16	60.45	20.77	0.00	7.00
426	2025-03-18 17	59.76	20.53	0.00	7.00
427	2025-03-18 18	61.42	21.11	0.00	7.00
428	2025-03-18 19	61.89	21.27	0.00	6.98
429	2025-03-18 20	60.77	20.91	0.00	6.97
430	2025-03-18 21	60.38	20.75	0.00	6.97

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
431	2025-03-18 22	60.30	20.75	0.00	6.98
432	2025-03-18 23	60.10	20.64	0.00	7.02
433	2025-03-19 00	59.62	20.52	0.00	7.03
434	2025-03-19 01	59.33	20.39	0.00	7.03
435	2025-03-19 02	58.95	20.25	0.00	7.03
436	2025-03-19 03	58.75	20.17	0.00	7.03
437	2025-03-19 04	58.62	20.13	0.00	7.04
438	2025-03-19 05	58.27	20.04	0.00	7.06
439	2025-03-19 06	58.01	19.90	0.00	7.06
440	2025-03-19 07	57.84	19.90	0.00	7.09
441	2025-03-19 08	59.06	20.30	0.00	7.09
442	2025-03-19 09	62.61	21.54	0.65	7.07
443	2025-03-19 10	62.02	21.32	0.00	6.97
444	2025-03-19 11	60.75	20.87	0.00	6.93
445	2025-03-19 12	59.96	20.62	0.00	6.92
446	2025-03-19 13	59.59	20.49	0.00	6.91
447	2025-03-19 14	59.33	20.41	0.00	6.91
448	2025-03-19 15	59.20	20.36	0.00	6.91
449	2025-03-19 16	60.72	20.89	0.00	6.96
450	2025-03-19 17	61.86	21.26	0.00	7.00
451	2025-03-19 18	62.63	21.55	0.00	7.00
452	2025-03-19 19	63.25	21.71	0.00	7.01
453	2025-03-19 20	63.12	21.68	0.00	7.04
454	2025-03-19 21	62.28	21.41	0.00	7.08
455	2025-03-19 22	62.11	21.37	0.00	7.09
456	2025-03-19 23	61.76	21.23	0.00	7.09

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
457	2025-03-20 00	60.95	20.93	0.00	7.09
458	2025-03-20 01	59.80	20.54	0.00	7.11
459	2025-03-20 02	59.35	20.40	0.00	7.13
460	2025-03-20 03	58.94	20.29	0.00	7.14
461	2025-03-20 04	58.64	20.15	0.00	7.16
462	2025-03-20 05	58.51	20.13	0.00	7.16
463	2025-03-20 06	58.33	20.05	0.00	7.17
464	2025-03-20 07	58.30	20.02	0.00	7.19
465	2025-03-20 08	58.36	20.06	0.00	7.19
466	2025-03-20 09	61.53	21.12	0.00	7.14
467	2025-03-20 10	60.06	20.66	0.00	7.09
468	2025-03-20 11	59.50	20.43	0.00	7.06
469	2025-03-20 12	56.68	19.48	0.00	6.86
470	2025-03-20 13	53.47	18.38	0.00	6.95
471	2025-03-20 14	53.26	18.30	0.00	7.00
472	2025-03-20 15	63.56	21.87	0.00	7.04
473	2025-03-20 16	62.15	21.38	0.00	7.06
474	2025-03-20 17	60.21	20.69	0.00	7.11
475	2025-03-20 18	59.92	20.59	0.00	7.13
476	2025-03-20 19	59.65	20.51	0.00	7.13
477	2025-03-20 20	59.53	20.44	0.00	7.13
478	2025-03-20 21	59.17	20.32	0.00	7.13
479	2025-03-20 22	58.98	20.26	0.00	7.13
480	2025-03-20 23	58.66	20.19	0.00	7.13
481	2025-03-21 00	58.46	20.11	0.00	7.14
482	2025-03-21 01	58.29	20.02	0.00	7.16

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
483	2025-03-21 02	58.21	20.00	0.00	7.16
484	2025-03-21 03	58.21	20.00	0.00	7.16
485	2025-03-21 04	57.98	19.92	0.00	7.17
486	2025-03-21 05	57.71	19.86	0.00	7.23
487	2025-03-21 06	57.53	19.76	0.00	7.25
488	2025-03-21 07	57.50	19.75	0.00	7.25
489	2025-03-21 08	57.59	19.78	0.00	7.27
490	2025-03-21 09	57.58	19.77	0.00	7.28
491	2025-03-21 10	57.22	19.63	0.00	7.25
492	2025-03-21 11	57.01	19.58	0.00	7.25
493	2025-03-21 12	56.51	19.43	0.00	7.26
494	2025-03-21 13	57.71	19.84	0.00	7.28
495	2025-03-21 14	60.62	20.82	0.00	7.26
496	2025-03-21 15	59.43	20.42	0.00	7.23
497	2025-03-21 16	58.33	20.04	0.00	7.22
498	2025-03-21 17	54.76	19.41	0.00	6.98
499	2025-03-21 18	58.02	19.95	0.00	7.15
500	2025-03-21 19	57.60	19.79	0.00	7.13
501	2025-03-21 20	57.18	19.66	0.00	7.13
502	2025-03-21 21	56.99	19.59	0.00	7.13
503	2025-03-21 22	56.92	19.53	0.00	7.16
504	2025-03-21 23	56.79	19.51	0.00	7.16
505	2025-03-22 00	56.60	19.47	0.00	7.16
506	2025-03-22 01	56.48	19.40	0.00	7.16
507	2025-03-22 02	56.32	19.38	0.00	7.17
508	2025-03-22 03	56.10	19.26	0.00	7.19

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
509	2025-03-22 04	56.09	19.26	0.00	7.21
510	2025-03-22 05	56.02	19.25	0.00	7.22
511	2025-03-22 06	55.98	19.25	0.00	7.22
512	2025-03-22 07	56.14	19.30	0.00	7.24
513	2025-03-22 08	56.03	19.25	0.00	7.25
514	2025-03-22 09	56.04	19.25	0.00	7.25
515	2025-03-22 10	56.00	19.25	0.00	7.25
516	2025-03-22 11	55.90	19.23	0.00	7.27
517	2025-03-22 12	55.76	19.14	0.00	7.28
518	2025-03-22 13	55.65	19.15	0.00	7.28
519	2025-03-22 14	55.56	19.13	0.00	7.28
520	2025-03-22 15	55.56	19.13	0.00	7.28
521	2025-03-22 16	55.75	19.13	0.00	7.28
522	2025-03-22 17	55.88	19.22	0.00	7.28
523	2025-03-22 18	55.98	19.25	0.00	7.30
524	2025-03-22 19	56.00	19.25	0.00	7.31
525	2025-03-22 20	56.00	19.25	0.00	7.31
526	2025-03-22 21	55.90	19.24	0.00	7.34
527	2025-03-22 22	55.83	19.20	0.00	7.34
528	2025-03-22 23	55.75	19.14	0.00	7.34
529	2025-03-23 00	55.78	19.19	0.00	7.34
530	2025-03-23 01	55.76	19.15	0.00	7.34
531	2025-03-23 02	55.74	19.13	0.00	7.34
532	2025-03-23 03	55.53	19.13	0.00	7.37
533	2025-03-23 04	55.50	19.07	0.00	7.38
534	2025-03-23 05	55.45	19.00	0.00	7.38

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
535	2025-03-23 06	55.24	19.00	0.00	7.38
536	2025-03-23 07	55.12	18.97	0.00	7.40
537	2025-03-23 08	55.24	19.00	0.00	7.41
538	2025-03-23 09	55.25	19.00	0.00	7.41
539	2025-03-23 10	55.24	19.00	0.00	7.44
540	2025-03-23 11	55.08	18.90	0.00	7.47
541	2025-03-23 12	54.80	18.88	0.00	7.47
542	2025-03-23 13	54.89	18.88	0.00	7.49
543	2025-03-23 14	55.00	18.88	0.00	7.50
544	2025-03-23 15	54.98	18.88	0.00	7.50
545	2025-03-23 16	54.98	18.88	0.00	7.50
546	2025-03-23 17	55.05	18.91	0.00	7.50
547	2025-03-23 18	55.24	19.00	0.00	7.50
548	2025-03-23 19	55.26	19.00	0.00	7.50
549	2025-03-23 20	55.25	19.00	0.00	7.50
550	2025-03-23 21	55.16	18.96	0.00	7.51
551	2025-03-23 22	55.02	18.89	0.00	7.53
552	2025-03-23 23	55.00	18.88	0.00	7.53
553	2025-03-24 00	55.00	18.88	0.00	7.53
554	2025-03-24 01	55.00	18.88	0.00	7.53
555	2025-03-24 02	54.80	18.88	0.00	7.53
556	2025-03-24 03	54.75	18.77	0.00	7.56
557	2025-03-24 04	54.68	18.76	0.00	7.56
558	2025-03-24 05	54.51	18.75	0.00	7.56
559	2025-03-24 06	54.50	18.75	0.00	7.57
560	2025-03-24 07	54.50	18.75	0.00	7.59

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
561	2025-03-24 08	54.70	18.76	0.00	7.59
562	2025-03-24 09	54.76	18.83	0.00	7.59
563	2025-03-24 10	54.92	18.89	0.00	7.59
564	2025-03-24 11	55.00	18.88	0.00	7.52
565	2025-03-24 12	55.00	18.88	0.00	7.41
566	2025-03-24 13	55.18	18.97	0.00	7.33
567	2025-03-24 14	55.19	18.97	0.00	7.26
568	2025-03-24 15	55.25	19.00	0.00	7.25
569	2025-03-24 16	55.25	19.00	0.00	7.25
570	2025-03-24 17	55.44	19.02	0.00	7.25
571	2025-03-24 18	55.49	19.10	0.00	7.25
572	2025-03-24 19	55.48	19.03	0.00	7.25
573	2025-03-24 20	55.50	19.12	0.00	7.25
574	2025-03-24 21	55.50	19.07	0.00	7.27
575	2025-03-24 22	55.50	19.06	0.00	7.28
576	2025-03-24 23	55.11	18.95	0.00	7.30
577	2025-03-25 00	55.01	18.88	0.00	7.31
578	2025-03-25 01	55.00	18.88	0.00	7.31
579	2025-03-25 02	54.99	18.88	0.00	7.31
580	2025-03-25 03	54.93	18.88	0.00	7.32
581	2025-03-25 04	54.79	18.88	0.00	7.34
582	2025-03-25 05	54.97	18.88	0.00	7.34
583	2025-03-25 06	54.83	18.87	0.00	7.37
584	2025-03-25 07	54.77	18.87	0.00	7.38
585	2025-03-25 08	54.89	18.88	0.00	7.38
586	2025-03-25 09	55.02	18.90	0.00	7.38

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
587	2025-03-25 10	55.17	18.97	0.00	7.40
588	2025-03-25 11	55.49	19.07	0.00	7.41
589	2025-03-25 12	55.38	19.04	0.00	7.41
590	2025-03-25 13	55.02	18.90	0.00	7.41
591	2025-03-25 14	55.09	18.94	0.00	7.41
592	2025-03-25 15	55.25	19.00	0.00	7.43
593	2025-03-25 16	55.39	19.01	0.00	7.44
594	2025-03-25 17	55.50	19.03	0.00	7.44
595	2025-03-25 18	55.50	19.07	0.00	7.46
596	2025-03-25 19	55.50	19.07	0.00	7.47
597	2025-03-25 20	55.73	19.16	0.00	7.49
598	2025-03-25 21	56.34	19.38	0.00	7.50
599	2025-03-25 22	56.64	19.44	0.00	7.50
600	2025-03-25 23	56.59	19.46	0.00	7.50
601	2025-03-26 00	56.69	19.48	0.00	7.50
602	2025-03-26 01	56.49	19.38	0.00	7.51
603	2025-03-26 02	56.32	19.38	0.00	7.53
604	2025-03-26 03	56.18	19.29	0.00	7.53
605	2025-03-26 04	56.25	19.37	0.00	7.53
606	2025-03-26 05	56.25	19.35	0.00	7.54
607	2025-03-26 06	56.14	19.27	0.00	7.56
608	2025-03-26 07	56.00	19.25	0.00	7.56
609	2025-03-26 08	NA	NA	NA	NA
610	2025-03-26 09	55.89	19.21	0.00	7.56
611	2025-03-26 10	56.24	19.32	0.00	7.59
612	2025-03-26 11	56.46	19.39	0.00	7.56

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
613	2025-03-26 12	56.35	19.38	0.00	7.51
614	2025-03-26 13	NA	NA	NA	NA
615	2025-03-26 14	56.02	19.25	0.00	7.32
616	2025-03-26 15	56.11	19.28	0.00	7.28
617	2025-03-26 16	NA	NA	NA	NA
618	2025-03-26 17	56.43	19.38	0.00	7.28
619	2025-03-26 18	56.50	19.40	0.00	7.28
620	2025-03-26 19	56.68	19.50	0.00	7.25
621	2025-03-26 20	56.83	19.53	0.00	7.25
622	2025-03-26 21	56.97	19.56	0.00	7.27
623	2025-03-26 22	56.97	19.58	0.00	7.28
624	2025-03-26 23	56.97	19.60	0.00	7.31
625	2025-03-27 00	56.90	19.56	0.00	7.31
626	2025-03-27 01	56.55	19.44	0.00	7.32
627	2025-03-27 02	56.28	19.38	0.00	7.34
628	2025-03-27 03	56.25	19.38	0.00	7.34
629	2025-03-27 04	56.25	19.38	0.00	7.37
630	2025-03-27 05	56.25	19.30	0.00	7.38
631	2025-03-27 06	56.19	19.30	0.00	7.38
632	2025-03-27 07	56.25	19.38	0.00	7.40
633	2025-03-27 08	56.42	19.39	0.00	7.41
634	2025-03-27 09	56.50	19.39	0.00	7.41
635	2025-03-27 10	56.44	19.38	0.00	7.44
636	2025-03-27 11	56.49	19.39	0.00	7.45
637	2025-03-27 12	56.30	19.35	0.00	7.45
638	2025-03-27 13	56.22	19.29	0.00	7.40

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
639	2025-03-27 14	NA	NA	NA	NA
640	2025-03-27 15	56.08	19.26	0.00	7.28
641	2025-03-27 16	56.36	19.37	0.00	7.26
642	2025-03-27 17	56.67	19.48	0.00	7.25
643	2025-03-27 18	56.68	19.50	0.00	7.25
644	2025-03-27 19	56.68	19.49	0.00	7.25
645	2025-03-27 20	56.86	19.51	0.00	7.26
646	2025-03-27 21	56.81	19.51	0.00	7.28
647	2025-03-27 22	56.55	19.42	0.00	7.30
648	2025-03-27 23	56.34	19.37	0.00	7.32
649	2025-03-28 00	56.40	19.39	0.00	7.35
650	2025-03-28 01	56.59	19.47	0.00	7.38
651	2025-03-28 02	56.55	19.43	0.00	7.40
652	2025-03-28 03	56.66	19.50	0.00	7.41
653	2025-03-28 04	56.70	19.50	0.00	7.43
654	2025-03-28 05	56.57	19.50	0.00	7.47
655	2025-03-28 06	56.51	19.47	0.00	7.47
656	2025-03-28 07	56.51	19.43	0.00	7.50
657	2025-03-28 08	56.74	19.50	0.00	7.50
658	2025-03-28 09	56.84	19.53	0.00	7.50
659	2025-03-28 10	56.87	19.53	0.00	7.50
660	2025-03-28 11	57.14	19.63	0.00	7.48
661	2025-03-28 12	56.77	19.50	0.00	7.38
662	2025-03-28 13	56.81	19.52	0.00	7.33
663	2025-03-28 14	56.96	19.57	0.00	7.25
664	2025-03-28 15	56.93	19.60	0.00	7.25

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
665	2025-03-28 16	57.00	19.63	0.00	7.19
666	2025-03-28 17	57.13	19.63	0.00	7.19
667	2025-03-28 18	57.18	19.63	0.00	7.19
668	2025-03-28 19	57.52	19.76	0.00	7.22
669	2025-03-28 20	57.76	19.87	0.00	7.23
670	2025-03-28 21	58.02	19.95	0.00	7.25
671	2025-03-28 22	58.04	19.98	0.00	7.27
672	2025-03-28 23	57.98	19.89	0.00	7.28
673	2025-03-29 00	58.53	20.12	0.00	7.30
674	2025-03-29 01	58.64	20.15	0.00	7.33
675	2025-03-29 02	57.58	19.79	0.00	7.36
676	2025-03-29 03	57.25	19.69	0.00	7.38
677	2025-03-29 04	57.29	19.71	0.00	7.41
678	2025-03-29 05	57.25	19.65	0.00	7.41
679	2025-03-29 06	57.13	19.65	0.00	7.44
680	2025-03-29 07	57.28	19.68	0.00	7.44
681	2025-03-29 08	58.15	19.98	0.00	7.47
682	2025-03-29 09	58.30	20.03	0.00	7.49
683	2025-03-29 10	58.45	20.07	0.00	7.50
684	2025-03-29 11	58.56	20.13	0.00	7.48
685	2025-03-29 12	56.44	19.39	0.00	7.40
686	2025-03-29 13	56.34	19.38	0.00	7.37
687	2025-03-29 14	NA	NA	NA	NA
688	2025-03-29 15	54.86	18.88	0.00	7.26
689	2025-03-29 16	55.00	18.92	0.00	7.25
690	2025-03-29 17	55.53	19.07	0.00	7.25

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
691	2025-03-29 18	55.75	19.13	0.00	7.25
692	2025-03-29 19	55.77	19.15	0.00	7.25
693	2025-03-29 20	55.83	19.18	0.00	7.26
694	2025-03-29 21	55.76	19.15	0.00	7.28
695	2025-03-29 22	NA	NA	NA	NA
696	2025-03-29 23	55.76	19.16	0.00	7.34
697	2025-03-30 00	55.55	19.13	0.00	7.34
698	2025-03-30 01	55.50	19.10	0.00	7.34
699	2025-03-30 02	55.38	19.01	0.00	7.37
700	2025-03-30 03	55.63	19.13	0.00	7.38
701	2025-03-30 04	55.76	19.13	0.00	7.38
702	2025-03-30 05	55.75	19.13	0.00	7.38
703	2025-03-30 06	55.55	19.13	0.00	7.41
704	2025-03-30 07	NA	NA	NA	NA
705	2025-03-30 08	55.61	19.13	0.00	7.41
706	2025-03-30 09	55.74	19.13	0.00	7.41
707	2025-03-30 10	55.81	19.16	0.00	7.43
708	2025-03-30 11	55.98	19.25	0.00	7.44
709	2025-03-30 12	55.89	19.23	0.00	7.46
710	2025-03-30 13	55.97	19.25	0.00	7.50
711	2025-03-30 14	56.35	19.35	0.00	7.47
712	2025-03-30 15	56.62	19.44	0.00	7.43
713	2025-03-30 16	56.97	19.58	0.00	7.39
714	2025-03-30 17	57.25	19.69	0.00	7.36
715	2025-03-30 18	57.27	19.70	0.00	7.33
716	2025-03-30 19	57.49	19.75	0.00	7.31

Sl No	Time	ETP_Outlet-COD - (mg/l) - Raw	ETP_Outlet-BOD - (mg/l) - Raw	ETP_Outlet-TSS - (mg/l) - Raw	ETP_Outlet-pH - (pH) - Raw
717	2025-03-30 20	57.50	19.75	0.00	7.33
718	2025-03-30 21	57.50	19.75	0.00	7.34
719	2025-03-30 22	57.47	19.75	0.00	7.38
720	2025-03-30 23	57.28	19.70	0.00	7.41
721	2025-03-31 00	57.16	19.63	0.00	7.43
722	2025-03-31 01	56.89	19.54	0.00	7.44
723	2025-03-31 02	56.75	19.50	0.00	7.44
724	2025-03-31 03	56.61	19.50	0.00	7.47
725	2025-03-31 04	56.50	19.38	0.00	7.50
726	2025-03-31 05	56.31	19.38	0.00	7.50
727	2025-03-31 06	56.26	19.36	0.00	7.50
728	2025-03-31 07	56.28	19.33	0.00	7.50
729	2025-03-31 08	56.28	19.38	0.00	7.52
730	2025-03-31 09	56.49	19.38	0.00	7.53
731	2025-03-31 10	56.38	19.38	0.00	7.55
732	2025-03-31 11	56.51	19.42	0.00	7.56
733	2025-03-31 12	56.48	19.40	0.00	7.56
734	2025-03-31 13	56.45	19.38	0.00	7.59
735	2025-03-31 14	56.47	19.38	0.00	7.59
736	2025-03-31 15	56.50	19.39	0.00	7.60
737	2025-03-31 16	56.59	19.46	0.00	7.53
738	2025-03-31 17	56.72	19.50	0.00	7.53
739	2025-03-31 18	56.75	19.50	0.00	7.53
740	2025-03-31 19	56.71	19.49	0.00	7.53
741	2025-03-31 20	56.68	19.48	0.00	7.54
742	2025-03-31 21	56.77	19.50	0.00	7.56

Sl No	Time	ETP_Outlet-COD - (mg/l) Raw	ETP_Outlet-BOD - (mg/l) Raw	ETP_Outlet-TSS - (mg/l) Raw	ETP_Outlet-pH - (pH) Raw
743	2025-03-31 22	56.68	19.50	0.00	7.58
744	2025-03-31 23	56.74	19.50	0.00	7.59

Report Details: AFFPLY | 2025-06-30 15:49:36 | Custom Report

BEFORE THE NATIONAL GREEN TRIBUNAL AT CHENNAI

Original Application No.120/2025(SZ)

Earlier Original Application No. 209/2025(PB)

Malta Chinni

…Applicant

V

Central Pollution Control Board & Others

….Respondents

Counter Affidavit of the 6th Respondent

Counsel for the 6th Respondent

M/S M.V Swaroop (1470/2007)
HS Hredai (2805/2012)
Gayathri S.(2181/2015)
Thivakkaran M (3481/2019)
Rajagopalan R (D/8842/2021
B Devadharshini (MS 4222/ 2023)